

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 17, 1969|Kartika 26, 1891 (Saka)

No. 322

1. Obituary References

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh, Sarvaswari N. G. Ranga, Atal Bihari Vajpayee, Krishnan Manoharan, H. N. Mukerjee, Rabi Ray, A. K. Gopalan, Surendranath Dwivedy, N. C. Chatterjee, Prakash Vir Shastri and Yashwant Singh Kushwah made references to the passing away of Shri V. Y. Tamaskar and Mahant Digvijai Nath, who were sitting Members of Lok Sabha; Shri Subiman Ghose, who was a Member of Second Lok Sabha; Shri Sita Ram Asthana, who was a Member of the First Lok Sabha and Shri V. B. Gandhi, who was a Member of the First and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 1 and 2 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2—42, 44—147, 149—161 and 163—200 were laid on the Table.

4. Calling Attention

Shri Madhu Limaye called the attention of the Minister of Home Affairs to the outbreak of communal riots on a large scale in Ahmedabad and other parts of Gujarat.

The Minister of Home Affairs made a statement in regard thereto. The Minister also laid on the Table a detailed statement on the subject.

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5. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Piloo Mody regarding "the failure of the Government of India's foreign policy as is evidenced from the happenings at the Islamic Conference at Rabat by Government of India needlessly inviting humiliation of India being ejected from the Conference in an ignominious manner consequent upon the Government extracting a last minute invitation."

Shri Piloo Mody then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

6. Question of Privilege

Shri Shri Chand Goyal raised a question of privilege regarding the reported manhandling and arrest of Shrimati Tarkeshwari Sinha, M. P., outside the Parliament House on the 13th November, 1969.

With the consent of the House, the matter was referred to the Committee of Privileges.

7. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts of the Delhi Development Authority for the year 1967-68 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (2) A copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi for the year 1968-69, under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (3) (i) A copy each of the following Notifications under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
 - (a) The Prevention of Food Adulteration (Amendment) Rules, 1968, published in Notification No. G.S.R. 1533 in Gazette of India dated the 24th August, 1968.
 - (b) G.S.R. 2163 published in Gazette of India dated the 14th December, 1968 containing corrigendum to Notification No. G.S.R. 1533 dated the 24th August, 1968.
 - (c) G.S.R. 1764 published in Gazette of India dated the 26th July, 1969 containing corrigendum to Notification No. G.S.R. 1533 dated the 24th August, 1968.
 - (d) The Prevention of Food Adulteration (Amendment) Rules, 1968 (Hindi version).
- (ii) A statement showing reasons for delay in laying the Notifications mentioned at (a) to (c) above.

- (4) A copy of the Foreign Exchange Regulation (Amendment) Ordinance, 1969 (No. 9 of 1969) (Hindi and English versions) promulgated by the President on the 13th November, 1969, under provisions of article 123 (2) (a) of the Constitution.
- (5) A copy of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1969 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (6) A copy of the Annual Report of the Agricultural Refinance Corporation, Bombay, for the year ended the 30th June, 1969, along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963.
- (7) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1969 (English and Hindi versions) published in Notification No. F. 4(144)68-Fin. (G) in Delhi Gazette dated the 23rd September, 1969, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (8) A copy of the Central Sales Tax (Registration and Turnover) (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 2364 (English version) and G.S.R. 2365 (Hindi version) in Gazette of India dated the 30th September, 1969, under sub-section (2) of section 13 of the Central Sales Tax 1956.
- (9) A copy of the Additional Duty Rules, 1969, (Hindi version) published in Notification No. G.S.R. 2133 in Gazette of India dated the 6th September, 1969, under section 11A of the Indian Tariff Act, 1934.
- (10) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 1968 and 1969 (English version) and 1970 and 1971 (Hindi version) dated the 16th August, 1969, together with an explanatory memorandum.
 - (ii) G.S.Rs. 2007 and 2008 (Hindi version) published in Gazette of India dated the 23rd August, 1969 together with an explanatory memorandum.
 - (iii) G.S.R. 2085 (Hindi version) published in Gazette of India dated the 30th August, 1969 together with an explanatory memorandum.
 - (iv) G.S.R. 2095 (English version) and G.S.R. 2095-A (Hindi version) published in Gazette of India dated the 27th August, 1969 together with an explanatory memorandum.
 - (v) G.S.R. 2437 (Hindi version) published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.
 - (vi) G.S.R. 2273 published in Gazette of India dated the 20th September, 1969 together with an explanatory memorandum.

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- (11) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Thirty-fifth Amendment Rules, 1969, published in Notification No. G.S.R. 2148 (English version) and G.S.R. 2149 (Hindi version) in Gazette of India dated the 30th August, 1969.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-sixth Amendment Rules, 1969, published in Notification No. G.S.R. 2150 (English version) and G.S.R. 2151 (Hindi version) in Gazette of India dated the 30th August, 1969.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Thirty-eighth Amendment Rules, 1969, published in Notification No. G.S.R. 2212 (English version) and G.S.R. 2213 (Hindi version) in Gazette of India dated the 13th September, 1969.
 - (iv) The Customs and Central Excise Duties Export Drawback (General) Thirty-seventh Amendment Rules, 1969, published in Notification No. G.S.R. 2214 (English version) and G.S.R. 2215 (Hindi version) in Gazette of India dated the 13th September, 1969.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-ninth Amendment Rules, 1969, published in Notification No. G.S.R. 2274 (English version) and G.S.R. 2275 (Hindi version) in Gazette of India dated the 20th September, 1969.
- (12) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (First Amendment) Rules, 1969, (Hindi version) published in Notification No. G.S.R. 1960 in Gazette of India dated the 16th August, 1969.
 - (ii) The Central Excise (Eleventh Amendment) Rules, 1969, published in Notification No. G.S.R. 2138 in Gazette of India dated the 6th September, 1969.
 - (iii) The Central Excise (Twelfth Amendment) Rules, 1969, published in Notification No. G.S.R. 2382 in Gazette of India dated the 11th October, 1969.
- (13) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1964 (Hindi version) published in Gazette of India dated the 16th August, 1969 together with an explanatory memorandum.
 - (ii) G.S.R. 1965 (Hindi version) published in Gazette of India dated the 16th August, 1969.
 - (iii) G.S.R. 2086 published in Gazette of India dated the 30th August, 1969 together with an explanatory memorandum.

- (iv) G.S.R. 2088 published in Gazette of India dated the 30th August, 1969 together with an explanatory memorandum.
- (v) G.S.R. 2089 published in Gazette of India dated the 30th August, 1969 together with an explanatory memorandum.
- (vi) G.S.R. 2132 (Hindi version) published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.
- (vii) G.S.R. 2135 (Hindi version) published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.
- (viii) G.S.R. 2142 (English version) and G.S.R. 2143 (Hindi version) published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.
- (ix) G.S.R. 2144 (English version) and G.S.R. 2145 (Hindi version) published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.
- (x) G.S.R. 2146 (English version) and G.S.R. 2147 (Hindi version) published in Gazette of India dated the 8th September, 1969 together with an explanatory memorandum.
- (xi) G.S.R. 2152 published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.
- (xii) G.S.R. 2153 published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.
- (xiii) The Specified Goods (Prevention of Illegal Export) Amendment Rules, 1969, published in Notification No. G.S.R. 2154 (English version) and G.S.R. 2155 (Hindi version) in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.
- (xiv) G.S.R. 2156 published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.
- (xv) G.S.R. 2216 (English version) and G.S.R. 2217 (Hindi version) published in Gazette of India dated the 13th September, 1969 together with an explanatory memorandum.
- (xvi) G.S.R. 2218 published in Gazette of India dated the 13th September, 1969 together with an explanatory memorandum.
- (xvii) G.S.R. 2267 (English version) and G.S.R. 2270 (Hindi version) published in Gazette of India dated the 20th September, 1969 together with an explanatory memorandum.
- (xviii) G.S.R. 2268 (English version) and G.S.R. 2269 (Hindi version) published in Gazette of India dated the 20th September, 1969.
- (xix) G.S.R. 2271 (Hindi version) published in Gazette of India dated the 20th September, 1969 together with an explanatory memorandum.
- (xx) G.S.R. 2289 (Hindi version) published in Gazette of India dated the 27th September, 1969.

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- (xxi) The Passengers (Non-Tourist) Baggage (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 2292 in Gazette of India dated the 27th September, 1969.
- (xxii) G.S.R. 2383 (Hindi version) published in Gazette of India dated the 11th October, 1969.
- (xxiii) G.S.R. 2437 published in Gazette of India dated the 18th October, 1969 containing corrigendum to Notification No. G.S.R. 2292 dated the 27th September, 1969 together with an explanatory memorandum.
- (xxiv) G.S.R. 2512 (English version) and G.S.R. 2514 (Hindi version) published in Gazette of India dated the 1st November, 1969 together with an explanatory memorandum.
- (xxv) G.S.R. 2513 (English version) and G.S.R. 2515 (Hindi version) in Gazette of India dated the 1st November, 1969 together with an explanatory memorandum.
- (xxvi) S.O. 4073 (English version) and S.O. 4074 (Hindi version) published in Gazette of India dated the 11th October, 1969 together with an explanatory memorandum.
- (14) A copy of Notification No. G.S.R. 2363 published in Gazette of India dated the 30th September, 1969, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964 regarding giving effect to the convention between the Government of India and the Government of the United Arab Republic for the avoidance of double taxation with respect to taxes on income.
- (15) A copy of Notification No. G.S.R. 2366 (English version) and G.S.R. 2367 (Hindi version) published in Gazette of India dated the 3rd October, 1969 declaring the service in the Food Corporation of India to be an essential service for the purposes of the Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act.
- (16) A copy of Notification No. G.S.R. 2610 published in Gazette of India dated the 7th November, 1969 declaring the service in, or in connection with the working of Bombay Port or dock to be an essential service for the purposes of the Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act.

8. Report of Joint Committee

Shri Anil K. Chanda presented the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith.

9. Evidence before Joint Committee—Laid on the Table

Shri Anil K. Chanda laid on the Table—

- (1) A copy of the evidence given before the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies

in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith.

- (2) Copies of Memoranda/Representations received by the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith.
- (3) A copy of the Study Notes on the visits undertaken by the Study Groups of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith.

10. Report of Joint Committee

Shri A. T. Sarma laid on the Table a copy of the Report of the Joint Committee on the Bill to provide for the constitution of a Central Council of Indian Medicine and Homoeopathy and the maintenance of a Central Register of Indian Medicine and Homoeopathy and for matters connected therewith.

11. Evidence before Joint Committee—Laid on the Table

Shri A. T. Sarma laid on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the constitution of a Central Council of Indian Medicine and Homoeopathy and the maintenance of a Central Register of Indian Medicine and Homoeopathy and for matters connected therewith.

12. Report of Select Committee

Shri Tenneti Viswanatham presented the Report of the Select Committee on the Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters.

13. Evidence before Select Committee—Laid on the Table

Shri Tenneti Viswanatham laid on the Table—

- (1) A copy of the evidence given before the Select Committee on the Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters.
- (2) Copies of Memoranda/Representations received by the Select Committee on the Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters.

14. Resignation by Deputy Speaker

The Speaker informed the House that Shri R. K. Khadilkar had resigned the office of the Deputy Speaker of Lok Sabha on the 1st November, 1969.

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15. Statement by Minister

The Minister of Law and Social Welfare and Railways laid on the Table a statement regarding collision between 357 Dn. Bhusawal-Bhansi Passenger and a Diesel Goods train at Itarsi station of the Central Railway on the 10th November, 1969.

16. Motion Re: Report of Joint Committee

Shri Rajendranath Barua moved the following motion:—

“That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and consolidate the law relating to patents upto the first day of the third week of the Budget Session (1970).”

The motion was adopted.

17. Motion Re: Report of Select Committee

Shri F. H. Mohsin moved the following motion:—

“That this House do extend the time for the presentation of the Report of the Select Committee on the Bill to consolidate and amend the law relating to Central duties of excise upto the first day of the Monsoon Session (1970).”

The motion was adopted.

18. Government Bill—Introduced

The Union Duties of Excise (Distribution) Amendment Bill, 1969.
(*Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-15 P.M.*)

19. Government Bill—Under Consideration

The Khuda Bakhsh Oriental Public Library Bill, 1968

The motion for consideration of the Bill was moved by Dr. V. K. R. V. Rao.

The following members took part in the debate:—

- (1) Shrimati Tarkeshwari Sinha
- (2) Pandit D. N. Tiwary
- (3) SHRI J. M. Lobo Prabhu
- (4) Shri A. S. Saigal
- (5) Shri Beni Shanker Sharma
- (6) Shri Yashpal Singh
- (7) Shri Ramavatar Shastri
- (8) Shri S. Kandappan
- (9) Shri Shiva Chandra Jha
- (10) Shri Lakhani Lal Kapoor

Dr. V. K. R. V. Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5, 7 and 8 were adopted.

Clause 6 was adopted, as amended.

The discussion was interrupted by adjournment motion.

20. **Adjournment Motion**

At 4 P.M. Shri Piloo Mody moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Shri J. B. Kripalani
- (2) Shri R. K. Sinha
- (3) Shri Asoka Mehta
- (4) Shri Sant Bux Singh
- (5) Shri Atal Bihari Vajpayee
- (6) Shri Fakhruddin Ali Ahmed
- (7) Shri Krishnan Manoharan
- (8) Shri Chandrajeet Yadava
- (9) Shri G. G. Swell
- (10) Shri G. M. Bakshi
- (11) Chaudhuri Randhir Singh
- (12) Shri S. A. Dange
- (13) Shri Surendranath Dwivedy
- (14) Shri Prakash Vir Shastri
- (15) Shri P. Ramamurti
- (16) Shri Madhu Limaye
- (17) Shri Dinesh Singh

Shri Piloo Mody replied to the debate.

On the motion the House divided, Ayes 140; Noes 306. The motion was accordingly negatived.

21. **Government Bill—Under Consideration**

The Khuda Baksh Oriental Public Library Bill, 1968

Clause-by-clause consideration of the Bill was resumed.

Consideration of Clause 9 was taken up but not concluded.

The discussion on the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th November 1969)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceeding]

Tuesday, November 18, 1969/Kartika 27, 1891 (Saka)

No. 323

1. Starred Questions

Starred Questions Nos. 32—34, 37, 38, 40 and 41 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 201, 203—257, 259—269, 271, 273—339 and 341—400 were laid on the Table.

A statement by the Minister of Railways correcting the reply given on the 26th August, 1969 to Unstarred Question No. 5011 regarding location of Divisional Offices of North Eastern Railway in Bihar was also laid on the Table.

3. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of Home Affairs to the delay in taking decision regarding Chandigarh issue by the Government leading to the death of Shri Darshan Singh Pheruman.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the Annual Reports of the following Development Councils for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Development Council for Paper, Pulp and allied Industries.
 - (ii) Development Council for Machine Tools Industry.
- (2) A copy of the Annual Report of the National Productivity Council, New Delhi for the year 1967-68.
- (3) A copy of Notification No. S.O. 4054 (English version) and S.O. 4055 (Hindi version) published in Gazette of India dated

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the 6th October, 1969, constituting 'the Narmada Water Disputes Tribunal'.

- (4) A copy each of Reference No. 12|6|69-WD, dated the 6th October, 1969 and No. 10|1|69-WD, dated the 16th October, 1969 to the said Tribunal (Hindi and English versions).
- (5) A copy each of the following Notifications issued under section 6 of the Forward Contracts (Regulation) Act, 1952:—
 - (i) S.O. 3211 (English version) and S.O. 3212 (Hindi version) published in Gazette of India dated the 9th August, 1969.
 - (ii) S.O. 3215 (English version) and S.O. 3216 (Hindi version) published in Gazette of India dated the 9th August, 1969.
- (6) A copy of the Annual Report (Hindi and English versions) of the Trade Marks Registry for the year ending the 31st March, 1969, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (7) A copy of the Registration of Electors (Second Amendment) Rules, 1969, published in Notification No. S.O. 3307 (English version) and S.O. 3308 (Hindi version) in Gazette of India dated the 16th August, 1969, under sub-section (3) of section 28 of the Representation of the People Act, 1950.
- (8) A copy each of the following Notifications under sub-section (2) of section 9 of the Representation of the People Act, 1950:—
 - (i) S.O. 3835 published in Gazette of India dated the 17th September, 1969 making certain correction in Part B of Schedule XX to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Himachal Pradesh.
 - (ii) S.O. 4053 published in Gazette of India dated the 3rd October, 1969 containing errata to Notification No. 282|1|MY|69 dated the 30th July, 1969.
 - (iii) S.O. 4231 published in Gazette of India dated the 16th October, 1969 making certain corrections and amendments in Part B of Schedule I to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Andhra Pradesh.

5. Assent to Bills

(i) Secretary laid on the Table following eight Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Press Council (Amendment) Bill, 1969
- (2) The Central Sales Tax (Amendment) Bill, 1969
- (3) The Appropriation (Railways) No. 3 Bill, 1969
- (4) The Appropriation (Railways) No. 4 Bill, 1969
- (5) The Appropriation (No. 4) Bill, 1969
- (6) The Bihar State Legislature (Delegation of Powers) Bill, 1969
- (7) The Foreign Marriage Bill, 1969

(8) The Banaras Hindu University (Amendment) Bill, 1969

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament and assented to:—

- (1) The West Bengal Legislative Council (Abolition) Bill, 1969
- (2) The Indian Railways (Amendment) Bill, 1969
- (3) The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969
- (4) The Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1969
- (5) The Unlawful Activities (Prevention) Amendment Bill, 1969
- (6) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969
- (7) The Gold (Control) Amendment Bill, 1969
- (8) The Criminal and Election Laws Amendment Bill, 1969
- (9) The Indian Penal Code (Amendment) Bill, 1969
- (10) The Delhi High Court (Amendment) Bill, 1969
- (11) The Constitution (Twenty-second Amendment) Bill, 1969

6. Report of Rules Committee

Shri Nath Pai laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Fourth Report of the Rules Committee.

7. Presentation of Petition

Shri S. M. Banerjee presented a petition signed by Shri C. K. Chandrappan, General Secretary, All India Youth Federation, and others regarding unemployment and other grievances of youth.

8. Motion Re. Report of Select Committee

Shri Chintamani Panigrahi moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, upto the 30th April, 1970.”

The motion was adopted.

9. Government Bills—Passed

(i) *The Khuda Bakhsh Oriental Public Library Bill, 1968*

Clause-by-clause consideration of the Bill continued.

Clauses 9 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 28 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

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The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Dr. V. K. R. V. Rao.

The following members took part in the debate:—

(1) Shri Abdul Ghani Dar

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

(2) Shri Bal Raj Madhok

(3) Shri Ramavatar Shastri

(4) Shri Shiva Chandra Jha

(5) Shri B. P. Mandal

(6) Dr. V. K. R. V. Rao

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Oilfields (Regulation and Development) Amendment Bill, 1969.*

The motion for consideration of the Bill was moved by Dr. Triguna Sen.

The following members took part in the debate:—

(1) Shri J. N. Hazarika

(2) Shri Biswanarayan Shastri

(3) Shri R. K. Amin

(4) Shri G. Viswanathan

(5) Shri Dhireswar Kalita

(6) Shri J. H. Patel

(7) Chaudhuri Randhir Singh

(8) Shri Hem Barua

(9) Shri K. Ananda Nambiar

(10) Shri C. M. Kedaria

(11) Shri Onkar Lal Berwa

(12) Shri P. G. Sen

(13) Shri Shiva Chandra Jha

(14) Shri Bedabrata Barua

Dr. Triguna Sen replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Triguna Sen.

The following members took part in the debate:—

(1) Shri Tenneti Viswanatham

(2) Shri S. Kandappan

(3) Shri J. N. Hazarika

- (4) Shri Krishna Kumar Chatterji
- (5) Shri N. G. Ranga
- (6) Dr. Triguna Sen

The motion was adopted and the Bill was passed.

10. Government Bill—Under Consideration

The Punjab Legislative Council (Abolition) Bill, 1969

The motion for consideration of the Bill was moved by Shri Mohammed Yunus Saleem.

The following members took part in the debate:—

- (1) Shri Nanubhai N. Patel
- (2) Shri Vikram Chand Mahajan
- (3) Shri Yajna Datt Sharma
- (4) Chaudhuri Randhir Singh
- (5) Shri C. Chittibabu
- (6) Shri R. D. Bhandare (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th November, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceeding]

Tuesday, November 18, 1969/Kartika 27, 1891 (Saka)

No. 323

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2. Unstarred Questions

Replies to Unstarred Questions Nos. 201, 203—257, 259—269, 271, 273—339 and 341—400 were laid on the Table.

A statement by the Minister of Railways correcting the reply given on the 26th August, 1969 to Unstarred Question No. 5011 regarding location of Divisional Offices of North Eastern Railway in Bihar was also laid on the Table.

3. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of Home Affairs to the delay in taking decision regarding Chandigarh issue by the Government leading to the death of Shri Darshan Singh Pheruman.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the Annual Reports of the following Development Councils for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Development Council for Paper, Pulp and allied Industries.
 - (ii) Development Council for Machine Tools Industry.
- (2) A copy of the Annual Report of the National Productivity Council, New Delhi for the year 1967-68.
- (3) A copy of Notification No. S.O. 4054 (English version) and S.O. 4055 (Hindi version) published in Gazette of India dated

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the 6th October, 1969, constituting 'the Narmada Water Disputes Tribunal'.

- (4) A copy each of Reference No. 12|6|69-WD, dated the 6th October, 1969 and No. 10|1|69-WD, dated the 16th October, 1969 to the said Tribunal (Hindi and English versions).
- (5) A copy each of the following Notifications issued under section 6 of the Forward Contracts (Regulation) Act, 1952:—
 - (i) S.O. 3211 (English version) and S.O. 3212 (Hindi version) published in Gazette of India dated the 9th August, 1969.
 - (ii) S.O. 3215 (English version) and S.O. 3216 (Hindi version) published in Gazette of India dated the 9th August, 1969.
- (6) A copy of the Annual Report (Hindi and English versions) of the Trade Marks Registry for the year ending the 31st March, 1969, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (7) A copy of the Registration of Electors (Second Amendment) Rules, 1969, published in Notification No. S.O. 3307 (English version) and S.O. 3308 (Hindi version) in Gazette of India dated the 16th August, 1969, under sub-section (3) of section 28 of the Representation of the People Act, 1950.
- (8) A copy each of the following Notifications under sub-section (2) of section 9 of the Representation of the People Act, 1950:—
 - (i) S.O. 3835 published in Gazette of India dated the 17th September, 1969 making certain correction in Part B of Schedule XX to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Himachal Pradesh.
 - (ii) S.O. 4053 published in Gazette of India dated the 3rd October, 1969 containing errata to Notification No. 282|1|MY|69 dated the 30th July, 1969.
 - (iii) S.O. 4231 published in Gazette of India dated the 16th October, 1969 making certain corrections and amendments in Part B of Schedule I to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Andhra Pradesh.

5. Assent to Bills

(i) Secretary laid on the Table following eight Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Press Council (Amendment) Bill, 1969
- (2) The Central Sales Tax (Amendment) Bill, 1969
- (3) The Appropriation (Railways) No. 3 Bill, 1969
- (4) The Appropriation (Railways) No. 4 Bill, 1969
- (5) The Appropriation (No. 4) Bill, 1969
- (6) The Bihar State Legislature (Delegation of Powers) Bill, 1969
- (7) The Foreign Marriage Bill, 1969

(8) The Banaras Hindu University (Amendment) Bill, 1969

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament and assented to:—

- (1) The West Bengal Legislative Council (Abolition) Bill, 1969
- (2) The Indian Railways (Amendment) Bill, 1969
- (3) The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969
- (4) The Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1969
- (5) The Unlawful Activities (Prevention) Amendment Bill, 1969
- (6) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969
- (7) The Gold (Control) Amendment Bill, 1969
- (8) The Criminal and Election Laws Amendment Bill, 1969
- (9) The Indian Penal Code (Amendment) Bill, 1969
- (10) The Delhi High Court (Amendment) Bill, 1969
- (11) The Constitution (Twenty-second Amendment) Bill, 1969

6. Report of Rules Committee

Shri Nath Pai laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Fourth Report of the Rules Committee.

7. Presentation of Petition

Shri S. M. Banerjee presented a petition signed by Shri C. K. Chandrappan, General Secretary, All India Youth Federation, and others regarding unemployment and other grievances of youth.

8. Motion Re. Report of Select Committee

Shri Chintamani Panigrahi moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, upto the 30th April, 1970.”

The motion was adopted.

9. Government Bills—Passed

(i) *The Khuda Bakhsh Oriental Public Library Bill, 1968*

Clause-by-clause consideration of the Bill continued.

Clauses 9 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 28 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

[P.T.O.]

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Dr. V. K. R. V. Rao.

The following members took part in the debate:—

(1) Shri Abdul Ghani Dar

(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.*)

(2) Shri Bal Raj Madhok

(3) Shri Ramavatar Shastri

(4) Shri Shiva Chandra Jha

(5) Shri B. P. Mandal

(6) Dr. V. K. R. V. Rao

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Oilfields (Regulation and Development) Amendment Bill, 1969.*

The motion for consideration of the Bill was moved by Dr. Triguna Sen.

The following members took part in the debate:—

(1) Shri J. N. Hazarika

(2) Shri Biswanarayan Shastri

(3) Shri R. K. Amin

(4) Shri G. Viswanathan

(5) Shri Dhireswar Kalita

(6) Shri J. H. Patel

(7) Chaudhuri Randhir Singh

(8) Shri Hem Barua

(9) Shri K. Ananda Nambiar

(10) Shri C. M. Kedaria

(11) Shri Onkar Lal Berwa

(12) Shri P. G. Sen

(13) Shri Shiva Chandra Jha

(14) Shri Bedabrata Barua

Dr. Triguna Sen replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Triguna Sen.

The following members took part in the debate:—

(1) Shri Tenneti Viswanatham

(2) Shri S. Kandappan

(3) Shri J. N. Hazarika

- (4) Shri Krishna Kumar Chatterji
- (5) Shri N. G. Ranga
- (6) Dr. Triguna Sen

The motion was adopted and the Bill was passed.

10. Government Bill—Under Consideration

The Punjab Legislative Council (Abolition) Bill, 1969

The motion for consideration of the Bill was moved by Shri Mohammed Yunus Saleem.

The following members took part in the debate:—

- (1) Shri Nanubhai N. Patel
- (2) Shri Vikram Chand Mahajan
- (3) Shri Yajna Datt Sharma
- (4) Chaudhuri Randhir Singh
- (5) Shri C. Chittibabu
- (6) Shri R. D. Bhandare (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th November, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, November 19, 1969/Kartika 28, 1891 (Saka)

No. 324

1. Starred Questions

Starred Questions Nos. 61, 62 and 64—66 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 402—437, 439—459, 461—488, 490—497, 499—518, 520—523, 525—530, 532—545, 547, 548, 550—562, 564—577 and 579—600 were laid on the Table.

3. Calling Attention

Shri Shiva Chandra Jha called the attention of the Minister of Law and Social Welfare to the Election Commission's frequent pronouncements and hasty preparations for the mid-term Parliamentary elections for the country.

The Minister of Law and Social Welfare made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1968-69.
 - (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) (a) Report (1968) of the Tariff Commission on the fixation of fair selling prices of Automobiles.
 - (b) Government Resolution No. 1(58)/68-A.E. Ind. (I) dated the 4th October, 1969 on the above Report (Hindi and English versions).

[P.T.O.]

- (ii) A statement showing reasons why the documents mentioned at (i) (a) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (3) A copy of the Cotton Textiles (Control) Third Amendment Order, 1969 (Hindi version) published in Notification No. G.S.R. 4265 in Gazette of India dated the 25th October, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the Textiles Committee (Second Amendment) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2171 in Gazette of India dated the 13th September, 1969, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (5) A copy of Notification No. S.O. 3745 (Hindi and English versions) published in Gazette of India dated the 11th September, 1969 regarding management of the Rai Saheb Rekhchand Gopaldas Mohta Spinning and Weaving Mills Limited, Akola, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (6) (i) A copy of the Coir Industry (Amendment) Rules, 1969, published in Notification No. S.O. 2983 (English version) and S.O. 2985 (Hindi version) in Gazette of India dated the 26th July, 1969, under sub-section (3) of section 26 of the Coir Industry Act, 1953.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Vacuum Flasks (Inspection) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. S.O. 3627 in Gazette of India dated the 8th September, 1969.
- (ii) The Export of Laundry Soap (Inspection) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. S.O. 3628 in Gazette of India dated the 9th September, 1969.
- (iii) The Export of Inorganic Chemicals (Inspection) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. S.O. 3732 in Gazette of India dated the 10th September, 1969.
- (iv) The Export of Inorganic Pigments (Inspection) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. S.O. 3744 in Gazette of India dated the 11th September, 1969.
- (v) The Export of Vinyl Film and Sheeting (Inspection) Amendment Rules, 1969 (Hindi and English versions) pub-

lished in Notification No. S.O. 3747 in Gazette of India dated the 12th September, 1969.

(vi) The Export of Linoleum (Quality Control and Inspection) Rules, 1969, published in Notification No. S.O. 3753 in Gazette of India dated the 15th September, 1969.

(vii) The Export of Coir Yarn (Inspection) Second Amendment Rules, 1969, published in Notification No. S.O. 4431 in Gazette of India dated the 29th October, 1969.

(8) A copy of the Passports (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 2220 in Gazette of India dated the 15th September, 1969, under sub-section (3) of section 24 of the Passports Act, 1967.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(1) That at its sitting held on the 17th November, 1969, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Contempt of Courts Bill, 1968, upto the first day of the Seventy-first Session of the Rajya Sabha.

(2) That at its sitting held on the 17th November, 1969, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Hire-Purchase Bill, 1968, upto the first day of the Seventy-first Session of the Rajya Sabha.

6. Paper Relating to Estimates Committee

Shri M. Thirumala Rao laid on the Table a statement showing further reply of Government to the comments of the Estimates Committee on recommendation (Sl. No. 30 Para 77) included in Chapter II of the Twenty-second Report of the Estimates Committee relating to the Ministry of Industrial Development and Company Affairs—Rural Industrialisation.

7. Report of Committee of Privileges

Shri Surendranath Dwivedy laid on the Table the Ninth Report of the Committee of Privileges.

8. Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar presented the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions.

9. Motion for Election to Committee

Shri Bali Ram Bhagat moved the following motion:—

“That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, as amended by the Ministry of Commerce and Industry S.R.O. No. 3983, dated the 12th December, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves

[P.T.O.]

to serve as members of the Coir Board for a term to be specified by the Central Government."

The motion was adopted.

10. Government Bill—Passed

The Punjab Legislative Council (Abolition) Bill, 1969

Discussion on the motion for consideration of the Bill moved on the 18th November, 1969, continued.

The following members took part in the debate:—

- (1) Maulana Ishaq Sambhali
 - (2) Shri Prakash Vir Shastri
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*
- (3) Shri Bedabrata Barua
 - (4) Shri J. M. Lobo Prabhu
 - (5) Shri Onkar Lal Bohra
 - (6) Shri K. M. Abraham
 - (7) Shri A. S. Saigal
 - (8) Shri Shiva Chandra Jha
 - (9) Shri Jaipal Singh
 - (10) Shri S. N. Misra
 - (11) Shri Arangil Sreedharan
 - (12) Shri Abdul Ghani Dar
 - (13) Shri J. N. Hazarika

Shri Mohammed Yunus Saleem replied to the debate.

The motion for consideration of the Bill was adopted and clause-by clause consideration was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohammed Yunus Saleem.

The following members took part in the debate:—

- (1) Shri S. N. Misra
- (2) Shri Chand Goyal
- (3) Shri E. K. Nayanar
- (4) Shri N. K. Somani
- (5) Shri Jageshwar Yadav
- (6) Shri Srinibas Mishra
- (7) Shri B. P. Mandal
- (8) Shri Tulshidas Jadhav
- (9) Shri Bal Raj Madhok
- (10) Shri Mohammed Yunus Saleem

The motion was adopted and the Bill was passed.

11. Government Bill—Under Consideration

The International Monetary Fund and Bank (Amendment) Bill, 1969

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The following members took part in the debate:—

- (1) Shri N. K. Somani
- (2) Shri Prabhu Dayal Himatsingka
- (3) Shri S. S. Kothari
- (4) Shri Era Sezhiyan
- (5) Shri S. M. Banerjee
- (6) Shri Shiva Chandra Jha
- (7) Shri Dinkar Desai

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Fortieth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th November, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, November 20, 1969|Kartika 29, 1891 (Saka)

No. 325

Obituary Reference

Shrimati Indira Gandhi, Dr. Ram Subhag Singh, Sarvashri N. G. Ranga, Atal Bihari Vajpayee, H. N. Mukerjee, Era Sezhiyan, A. K. Gopalan, Surendranath Dwivedy, Rabi Ray, N. C. Chatterjee, Prakash Vir Shastri, Yashwant Singh Kushwah, Ebrahim Sulaiman Sait and the Speaker made references to the passing away of Shrimati Violet Alva, former Deputy Chairman of Rajya Sabha.

As a mark of respect to the memory of Shrimati Violet Alva, Members stood in silence for a short while and thereafter the House was adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st November, 1969).

S. L. SHAKDHER,
Secretary.

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LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, November 21, 1969|Kartika 30, 1891 (Saka)

No. 326

1. Oath or Affirmation

Shri Gurcharan Singh made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 121—124 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 91—120, which were put down on the Order Paper for the 20th November, 1969, were also laid on the Table today, the Lok Sabha having adjourned without transacting any business on the 20th November, 1969.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 801—892, 894—898, 900—924, 927—937, 939—941, 943—988 and 990—1000 were laid on the Table.

Replies to Unstarred Questions Nos. 601-602, 605—609, 611—660, 662—682, 684—782 and 784—800, which were put down on the Order Paper for the 20th November, 1969, were also laid on the Table today.

A statement by the Deputy Minister in the Ministry of Education and Youth Services correcting the reply given on the 19th April, 1968 to Unstarred Question No. 7733 regarding archaeological monuments was also laid on the Table.

4. Calling Attention

Shri Surendranath Dwivedy called the attention of the Minister of Finance to the reported decision of the Government to appoint another Pay Commission for Central Government Employees.

The Prime Minister made a statement in regard thereto.

P.T.O.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the National Cooperative Development Corporation (First Amendment) Rules, 1969, published in Notification No. G.S.R. 2344 in Gazette of India dated the 4th October, 1969 (English version) and G.S.R. 2596 in Gazette of India dated the 8th November, 1969 (Hindi version), under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962.
- (2) A copy of the Certified Accounts of the Indian Institute of Technology, Kanpur for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 8 of the Cinematograph Act, 1952:—
 - (i) The Cinematograph (Censorship) Third Amendment Rules, 1969, published in Notification No. G.S.R. 2062 in Gazette of India dated the 30th August, 1969.
 - (ii) The Cinematograph (Censorship) Fourth Amendment Rules, 1969, published in Notification No. G.S.R. 2257 in Gazette of India dated the 20th September, 1969.
- (4) A copy of the Fourth statement showing decisions taken on one more recommendation of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels.
- (5) A copy of the Metalliferous Mines (Second Amendment) Regulations, 1969, published in Notification No. G.S.R. 2293 (English version) and G.S.R. 2294 (Hindi version) in Gazette of India dated the 27th September, 1969, under sub-section (7) of section 59 of the Mines Act, 1952.
- (6) A copy of the Employees' Provident Funds (Fourth Amendment) Scheme, 1969, published in Notification No. G.S.R. 1922 in Gazette of India dated the 16th August, 1969, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (7) A copy each of the following Notifications under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961:—
 - (i) The Salar Jung Museum (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 2246 (English version) and G.S.R. 2249 (Hindi version) in Gazette of India dated the 20th September, 1969.
 - (ii) The Salar Jung Museum (Third Amendment) Rules, 1969, published in Notification No. G.S.R. 2247 (English version) and G.S.R. 2250 (Hindi version) in Gazette of India dated the 20th September, 1969.

- (8) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial, Calcutta for the year 1967-68.
- (9) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review (Hindi and English versions) by the Government on the working of the Mogul Line Limited, Bombay, for the year 1968.
 - (ii) Annual Report of the Mogul Line Limited, Bombay for the year 1968 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Merchant Shipping (Examination for Skipper and Second Hand of a Fishing Vessel) Amendment Rules, 1969, published in Notification No. G.S.R. 1929 in Gazette of India dated the 16th August, 1969, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (11) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:—

(i) Supplementary No. I.	Statement	Eighth Session, 1969.
(ii) Supplementary Nos. IX, X and XI.	Statements	Seventh Session, 1969.
(iii) Supplementary No. VII.	Statement	Sixth Session, 1968.
(iv) Supplementary No. XIV.	Statement	Fifth Session, 1968.
(v) Supplementary No. XX.	Statement	Fourth Session, 1968.
(vi) Supplementary No. XV.	Statements	Third Session, 1967.
(vii) Supplementary No. XXII.	Statement	Second Session, 1967.

- (12) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) Arable Land (Utilisation for Food Crops) Amendment Order, 1968, published in Notification No. S.O. 2030 in Gazette of India dated the 8th June, 1968.
- (ii) G.S.R. 2541 (Hindi version) published in Gazette of India dated the 1st November, 1969.
- (iii) G.S.R. 2542 (Hindi version) published in Gazette of India dated the 1st November, 1969 making certain amendment to Notification No. G.S.R. 1835 dated the 29th July, 1969.

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(23) A copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

- (i) Annual Accounts of the Kandla Port Trust for the year 1967-68 and the Audit Report thereon.
- (ii) Annual Accounts of the Mormugao Port Trust for the year 1967-68 and the Audit Report thereon.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 18th November, 1969, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Bill, 1969 and nominated the following members of the Rajya Sabha to serve on the said Joint Committee:—

- (1) Shri M. Anandam
- (2) Shri Anant Prasad Sharma
- (3) Shri Gurumukh Singh Musafir
- (4) Pandit Bhawaniprasad Tiwary
- (5) Shri C. D. Pande
- (6) Shri T. Chengalvaroyan
- (7) Shri Sundar Mani Patel
- (8) Shrimati Sarla Bhadauria
- (9) Shri Kalyan Roy
- (10) Shri Thillai Villalan

7. Statement Re. Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 24th November, 1969.

(Lok Sabha adjourned at 12-50 P.M. and re-assembled at 2-05 P.M.)

8. Motion Re. Fortieth Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:— —

“That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 19th November, 1969.”

The motion was adopted.

9. Government Bill—Introduced

The Commissions of Inquiry (Amendment) Bill, 1969

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. The motion was adopted and the Bill was introduced.

10. Government Bill—Passed

The International Monetary Fund and Bank (Amendment) Bill, 1969

Shri Prakashchand B. Sethi replied to the debate on the motion for consideration of the Bill moved on the 19th November, 1969.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

11. Government Bill—under consideration

The Salaries and Allowances of Ministers (Amendment) Bill, 1967

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla. His speech was ~~not~~ Concluded.

The discussion was not concluded.

12. Motion Re. Fifty-fourth Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th November, 1969.”

The motion was adopted.

13. Private Members' Bills—Introduced

(1) The Indian Trusteeship Bill, 1969 by Shri George Fernandes.

(2) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 217 and 220*) by Shri M. Narayana Reddy.

(3) The State Bank of India (Amendment) Bill, 1969 (*Amendment of sections 19, 21, etc.*) by Shri Tenneti Viswanatham.

(4) The Maternity Benefit (Amendment) Bill, 1969 (*Amendment of sections 2, 3, etc.*) by Shrimati Suseela Gopalan.

(5) The Orphanages and other Charitable Homes (Supervision and Control) Amendment Bill, 1969 (*Insertion of new section 21A*) by Shri Om Prakash Tyagi.

(6) The Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1969 (*Amendment of section 2*), by Shri Samarendra Kundu.

(7) The Industries (Development and Regulation) Amendment Bill, 1969 (*Amendment of section 11*) by Shri Samarendra Kundu.

(8) The Child Marriage Restraint (Amendment) Bill, 1969 (*Amendment of sections 2, 3, etc.*) by Shri Om Prakash Tyagi.

[P.T.O.]

(9) The State Bank of India (Amendment) Bill, 1969 (*Amendment of sections 17, 19, etc.*) by Shri Madhu Limaye.

(10) The Companies (Amendment) Bill, 1969 (*Amendment of section 252 and insertion of new section 255A, etc.*) by Shri Madhu Limaye.

(11) The Life Insurance Corporation (Amendment) Bill, 1969 (*Amendment of sections 19, 23, etc.*) by Shri Madhu Limaye.

(12) The Salaries and Allowances of Ministers (Amendment) Bill, 1969 (*Amendment of sections 3, 4, etc.*) by Shri Yashwant Singh Kushwah.

(13) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 15, 16, etc.*) by Shri S. M. Siddayya.

(14) The Constitution (Amendment) Bill, 1969 (*Insertion of new article 24A*) by Shri Shiva Chandra Jha.

(15) The Prevention of Conversion Bill, 1969 by Shri Yashwant Singh Kushwah.

(16) The Ceiling on Urban Property Bill, 1969 by Shrimati Sharda Mukerjee.

(17) The Bihar Atomic Authority Bill, 1969 by Shri Shiva Chandra Jha.

(18) The Retrospective Legislation (Regulation) Bill, 1969 by Shri Tenneti Viswanatham.

14. Private Member's Bill—Under Consideration

The Public Undertakings (Compulsory approval of Agreements) Bill, 1969
by Shri S. S. Kothari

Shri S. S. Kothari concluded his speech on the motion for consideration of the Bill moved by him on the 22nd August, 1969.

The following members took part in the debate:—

- (1) Shri N. K. Sanghi
- (2) Shri N. K. Somani
- (3) Shri Onkar Lal Bohra
- (4) Shrimati Sharda Mukerjee
- (5) Shri Jaipal Singh
- (6) Shri Prem Chand Verma
- (7) Shri K. Rajaram
- (8) Shri Chintamani Panigrahi
- (9) Shri Prabhu Dayal Himatsingka
- (10) Chaudhuri Randhir Singh
- (11) Shri Ramavatar Shastri

- (12) Shri Nathu Ram Ahirwar
- (13) Shri Maharaj Singh Bharti
- (14) Shri R. D. Bhandare
- (15) Shri K. Ananda Nambiar
- (16) Shri Arangil Sreedharan

The discussion was not concluded.

15. Statement by Minister

The Minister of Defence made a statement refuting certain allegations made by Shrimati Tarkeshwari Sinha and Dr. Ram Subhag Singh during the day about the use of IAF planes for bringing A.I.C.C. members for the requisitioned A.I.C.C. meeting.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th November, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, November 24, 1969 | Agra-hayana 3, 1891 (Saka)

No. 327

1. Starred Questions

Starred Question No. 152 was orally answered. Starred Question No. 151 was held over for answer on Monday, the 8th December, 1969. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1001—1027, 1029—1093, 1095—1105, 1107—1121, 1123—1138, 1140—1157 and 1159—1200 were laid on the Table.

3. Calling Attention

Shri Deven Sen called the attention of the Minister of External Affairs to the reported massacre of civilian villagers including women and children in South Vietnam by American soldiers.

The Deputy Minister of External Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 1967-68 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (2) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 2068 (English version) and G.S.R. 2069 (Hindi version) in Gazette of India dated the 30th August, 1969, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (3) A copy of the Audit Report on the Accounts of the Coal Board for the year 1967-68, under sub-section (2) of the section 12 of the Coal Mines (Conservation and Safety) Act, 1952.

[P.T.O.]

- (4) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta for the year 1968-69.
- (5) A copy of the Income-tax (Fifth Amendment) Rules, 1969, published in Notification No. S.O. 4427 in Gazette of India dated the 29th October, 1969, under section 296 of the Income-tax Act, 1961.
- (6) A copy of the Central Excise (Thirteenth Amendment) Rules, 1969, published in Notification No. G.S.R. 2511 in Gazette of India dated the 1st November, 1969, under section 38 of the Central Excises and Salt Act, 1944.
- (7) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 2033, 2034, and 2035 published in Gazette of India dated the 23rd August, 1969 (English version) and G.S.R. 2209, 2210, and 2211 published in Gazette of India dated the 13th September, 1969 (Hindi version); together with an explanatory memorandum.
 - (ii) G.S.R. 2290, published in Gazette of India dated the 27th September, 1969 together with an explanatory memorandum.
- (8) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 2055 published in Gazette of India dated the 25th August, 1969 together with an explanatory memorandum.
 - (ii) G.S.R. 2362 published in Gazette of India dated the 30th September, 1969 together with an explanatory memorandum.
 - (iii) G.S.R. 2468 published in Gazette of India dated the 25th October, 1969 together with an explanatory memorandum.
 - (iv) G.S.R. 2469 published in Gazette of India dated the 27th October, 1969.
 - (v) G.S.R. 2470 published in Gazette of India dated the 27th October, 1969 together with an explanatory memorandum.
 - (vi) G.S.R. 2555 published in Gazette of India dated the 31st October, 1969 together with an explanatory memorandum.
 - (vii) The Passengers (Non-Tourist) Baggage (Second Amendment) Rules, 1969, (Hindi version) published in Notification No. G.S.R. 2582 in Gazette of India dated the 8th November, 1969 together with an explanatory memorandum.
 - (viii) S.O. 4515 (English version) and S.O. 4517 (Hindi version) published in Gazette of India dated the 8th November, 1969 together with an explanatory memorandum.
- (9) A copy of Notification No. G.S.R. 2384 (Hindi version) and G.S.R. 2385 (English version) published in Gazette of India dated the 11th October, 1969 containing corrigendum to Noti-

fication No. G.S.R. 1544 (Hindi version) and 1543 (English version) dated the 28th June, 1969, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.

5. Motion

Shri Madhu Limaye moved the following motion:—

"That this House do consider the Eighth Report of the Committee of Privileges on the issues arising out of the arrest of Shri Madhu Limaye presented to the House on the 30th August, 1969."

The following members took part in the debate:—

- (1) Dr. Ram Subhag Singh
- (2) Chaudhuri Randhir Singh
- (3) Shri Prakash Vir Shastri
- (4) Shri Vidya Charan Shukla
- (5) Shri H. N. Mukerjee
- (6) Shri K. Ananda Nambiar
- (7) Shri R. D. Bhandare
- (8) Shri Hem Barua
- (9) Shri S. N. Misra

A motion that the Eighth Report of the Committee of Privileges be referred back to the Committee of Privileges for reconsideration after hearing Shri Madhu Limaye on the matter, was adopted.

6. Government Bill—Introduced

The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1969.

The motion for leave to introduce the Bill moved by Shri Prakashchand B. Sethi was opposed. The motion was adopted and the Bill was introduced.

7. Government Bill—Passed

The Salaries and Allowances of Ministers (Amendment) Bill, 1967.

Discussion on the motion for consideration of the Bill moved on the 21st November, 1969, continued.

The following members took part in the debate:—

- (1) Shri Jharkhande Rai
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)
- (2) Shri Nugehalli Shivappa
 - (3) Chaudhuri Randhir Singh
 - (4) Shri Kanwar Lal Gupta
 - (5) Shri R. D. Bhandare
 - (6) Shri Jyotirmoy Bosu
 - (7) Shri N. P. C. Naidu

[P.T.O.]

- (8) Shri Samarendra Kundu
- (9) Shri Jaipal Singh
- (10) Shri J. H. Patel

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration of the Bill was adopted and clause-by clause consideration was taken up.

Clause 2 was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shri Tenneti Viswanatham
- (2) Shri N. G. Ranga
- (3) Shri Vidya Charan Shukla

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill—Under Consideration

The Wakf (Amendment) Bill, 1969, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Mohammed Yunus Saleem.

The following members took part in the debate:—

- (1) Shri J. M. Imam
- (2) Shri F. H. Mohsin
- (3) Shri Ghayoor Ali Khan
- (4) Maulana Ishaq Sambhali
- (5) Chaudhuri Randhir Singh
- (6) Shri Sheo Narain
- (7) Shri Abdul Ghani Dar
- (8) Shri Hardayal Devgun
- (9) Shri Mushir Ahamad Khan
- (10) Shri V. Mayavan

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th November, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

Chart showing the dates of answer of questions pertaining to the various Ministries/Departments in various Groups during the NINTH SESSION of the Fourth Lok Sabha

Group	Ministries/Departments	Date of Sitting November-December 1969
A	Finance; Health and Family Planning; Works, Housing and Urban Development; Irrigation and Power; Petroleum and Chemicals; Mines and Metals	Nov. 17, 24 Dec. 1, 8, 15, 22
B	Industrial Development, Internal Trade and Company Affairs; Law; Social Welfare; Railways; Steel and Heavy Engineering	Nov. 18, 25 Dec. 2, 9, 16, 23
C	Prime Minister; Defence; External Affairs; Foreign Trade; Supply	Nov. 19, 26 Dec. 3, 10, 17, 24
D	Food, Agriculture, Community Development and Cooperation; Information and Broadcasting; Communications; Labour, Employment and Rehabilitation	Nov. 20, 27 Dec. 4, 18
E	Home Affairs; Education and Youth Services; Shipping and Transport; Tourism and Civil Aviation; Parliamentary Affairs	Nov. 21, 28 Dec. 5, 12, 19

लोक-सभा

विभिन्न समूहों में विभिन्न मंत्रालयों/विभागों से स्थापित प्रश्नों के बोधो लोक-सभा के नवें सत्र के दौरान विद्ये जाने वाले उत्तरों की तीरोखें बिलाने वाला एक चाट

समूह	मंत्रालय/विभाग	कैठक की तारीख (नवम्बर—दिसम्बर, 1969)
' क '	वित्त; स्वास्थ्य तथा परिवार नियोजन ; निर्माण, आवास तथा नगरीय विकास ; सिंचाई तथा विद्युत् ; केंद्रोलियम तथा रसायन; खान तथा धातु	नवम्बर, 17, 24 दिसम्बर, 1, 8, 15, 22
' ख '	औद्योगिक विकास, आन्तरिक व्यापार तथा कम्पनी कार्य; विधि; समाज कल्याण ; रेलवे; इस्पात तथा भारी इंजनियरिंग	नवम्बर, 18, 25 दिसम्बर, 2, 9, 16, 23
' ग '	प्रधान मंत्री; प्रतिरक्षा ; वंदेशिक कार्य; वंदेशिक व्यापार तथा श्रुति	नवम्बर, 19, 26 दिसम्बर, 3, 10, 17, 24
' घ '	खाद्य, कृषि, स.मुदायिक विकास तथा सहकारिता ; सूचना तथा प्रसारण ; संचार ; श्रम, रोजगार तथा पुनर्वास	नवम्बर, 20, 27 दिसम्बर, 4, 18
' ङ '	गृह कार्य ; शिक्षा तथा युवक सेवा; नौवहन तथा परिवहन ; पर्यटन तथा नागर विमानन् ; संसद् कार्य	नवम्बर, 21, 28 दिसम्बर, 5, 12, 19

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 25, 1969 | Agrahayana 4, 1891 (Saka)

No. 328

1. Starred Questions

Starred Question Nos. 181-184 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1201—1239, 1241—1257, 1259—1277, 1279—1287, 1290—1297, 1299—1388, 1390—1393, 1395, 1396 and 1398—1400 were laid on the Table.

3. Calling Attention

Shrimati Tarkeshwari Sinha called the attention of the Minister of Labour, Employment and Rehabilitation to the serious situation arising out of strike by 40,000 workers of TELCO and other engineering concerns in Jamshedpur for implementation of Central Wage Board wage-rates.

The Minister of Food and Agriculture and Labour, Employment and Rehabilitation made a statement in regard thereto.

4. Paper laid on the Table

A copy of the Registration of Electors (Third Amendment) Rules, 1969, published in Notification No. S.O. 4540 (English version) and S.O. 4541 (Hindi version) in Gazette of India dated the 6th November, 1969, was laid on the Table under sub-section (3) of section 28 of the Representation of the People Act, 1950.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 19th November, 1969, Rajya Sabha passed the Indian Soldiers (Litigation) Amendment Bill, 1969.

6. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Indian Soldiers (Litigation) Amendment Bill, 1969, as passed by Rajya Sabha.

[P.T.O.]

7. Government Bill—Passed

The Wakf (Amendment) Bill, 1969 as passed by Rajya Sabha

Shri Mohammed Yunus Saleem replied to the debate on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 24th November, 1969.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Mohammed Yunus Saleem.

The following members took part in the debate:—

- (1) Shri Abdul Ghani Dar
- (2) Shri Kanwar Lal Gupta

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Shri A. S. Saigal
- (4) Shri Shiva Chandra Jha
- (5) Shri Sheo Narain
- (6) Shri S. M. Banerjee
- (7) Shri Mohammad Ismail
- (8) Shri Mohammed Yunus Saleem

The motion was adopted and the Bill was passed.

8. Government Bill—Under Consideration

The Motor Vehicles (Amendment) Bill, 1968, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Sardar Iqbal Singh.

The following members took part in the debate:—

- (1) Shri N. P. C. Naidu
- (2) Shrimati Ila Pal Chaudhuri
- (3) Shri Surendra Kumar Tapuriah
- (4) Shri Tulshidas Jadhav
- (5) Shri Om Prakash Tyagi (*Speech unfinished*).

The discussion was not concluded.

9. Discussion under Rule 193

Shri Amrit Nahata raised a discussion on the acute drought and famine conditions in Western Rajasthan.

The following members took part in the debate:—

- (1) Shrimati Sucheta Kripalani
- (2) Shri D. N. Patodia

- (3) Dr. Karni Singh
- (4) Shri Onkar Lal Bohra
- (5) Shri Om Prakash Tyagi
- (6) Shri N. K. Sanghi
- (7) Dr. K. L. Rao
- (8) Shri Kamla Misra 'Madhukar'
- (9) Shri Bashweshwar Nath Bhargava
- (10) Shri R. K. Birla

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th November, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 26, 1969|Agrahayana 5, 1891 (Saka)

No. 329

1. Starred Questions

Starred Question Nos. 211—213, 215 and 216 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1401—1412, 1414, 1415, 1417—1460, 1462—1533, 1535—1568, 1571, 1572, 1574, 1575, 1577—1592 and 1594—1600 were laid on the Table.

3. Calling Attention

Shri D. N. Patodia called the attention of the Minister of Defence to the reported continuous and wilful violation of the air corridor between West and East Pakistan by Pakistani aircraft over the territory of India.

The Minister of Defence made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 4433 (English version) and S.O. 4434 (Hindi version) published in Gazette of India dated the 30th October, 1969, regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of the Export of Froglegs (Inspection) Second Amendment Rules, 1969 (Hindi and English versions) published in Notification No. S.O. 4537 in Gazette of India dated the 6th November, 1969, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (3) A copy of the Textiles Committee (Third Amendment) Rules, 1969, published in Notification No. G.S.R. 2172 in Gazette of India dated the 13th September, 1969, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (4) A copy of Corrigendum to the Annual Report on the working of the Cardamom Board for the year 1967-68.

[P.T.O.]

5. Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar presented the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions.

✓ 6. Matter Under Rule 377

Shri M. L. Sondhi raised a matter regarding certain information given by the Minister of External Affairs on the 17th November, 1969 about the decisions taken by Shri Jawaharlal Nehru on India's participation in religious Conferences.

The Minister of External Affairs made a statement on the subject.

7. Motion

Shri Surendranath Dwivedy moved the following motion:—

“That this House do agree with the Ninth Report of the Committee of Privileges laid on the Table of the House on the 19th November, 1969.”

The motion was adopted.

8. Government Bill—under consideration

*The Motor Vehicles (Amendment) Bill, 1968, as passed by
Rajya Sabha*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 25th November, 1969, continued.

The following members took part in the debate:—

(1) Shri On Prakash Tyagi

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

(2) Shri R. S. Arumugam

(3) Shri Krishna Kumar Chatterji

(4) Shri Thandavan Kiruttinan

(5) Chaudhuri Randhir Singh

(6) Shri Samarendra Kundu

(7) Shri Yashpal Singh

(8) Shri Sarjoo Pandey

(9) Shri Nathu Ram Ahirwar

(10) Shri Shiva Chandra Jha

(11) Shri Vikram Chand Mahajan

(12) Shri Tenneti Viswanatham

(13) Shri Abdul Ghani Dar

(14) Shri Beni Shanker Sharma

(15) Shri Mohammad Ismail

Sardar Iqbal Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Consideration of Clause 2 was taken up but not concluded.

The discussion on the Bill was not concluded.

9. Motion

Shri Prakash Vir Shastri concluded his speech on the following motion moved by him on the 16th May, 1969:—

“That the situation arising out of the encouragement being given to the subversive and violent activities in the country by certain political parties and by some foreign powers, be taken into consideration.”

The following members took part in the debate:—

(1) Shri Prem Chand Verma

(2) Shri Manubhai Patel

(3) Shrimati Ila Palchaudhuri

✓ The discussion was not concluded.

10. Half-an-hour discussion on matters arising out of answer to question

Shri Om Prakash Tyagi raised a half-an-hour discussion on points arising out of the answer given on the 17th November, 1969 to Unstarred Question No. 66 regarding Income-tax arrears.

Shri Prakashchand B. Sethi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th November, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, November 27, 1969|Agrahayana 6, 1891 (Saka)

No. 330

1. Starred Questions

Starred Questions Nos. 242 and 243 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1601—1646, 1648—1701, 1703—1712, 1714—1756, 1758—1780 and 1782—1800 were laid on the Table.

3. Calling Attention

Shri Bal Raj Madhok called the attention of the Minister of Health and Family Planning and Works, Housing and Urban Development to the reported demand of over 16 lakhs of rupees by the Central Government from Gurdwara Prabandhak Committee, Delhi for the Kotwali building which is to be converted into a memorial Gurdwara in memory of martyrdom of Guru Teg Bahadurji.

The Minister of State for Health and Family Planning and Works, Housing and Urban Development made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of Inquiry into the fatal accident at Raigudda Amb and Botacho Band (Nanora) Ferro Manganese Mine, Mysore, on the 21st May, 1969.
- (2) A copy of the Annual Report of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1968-69.
- (3) A copy of the Bihar Sugarcane (Regulation of Supply and Purchase) Act, 1969 (Hindi and English versions) (President's Act No. 8 of 1969) published in Gazette of India dated the 31st August, 1969, under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1969.

5. Statement by Minister

The Minister of State for Labour, Employment and Rehabilitation made a statement on the strike in the Birla Cotton Spinning and Weaving Mills, Delhi.

[P.T.O.]

6. Government Bill—Passed

The Motor Vehicles (Amendment) Bill, 1968, as passed by Rajya Sabha

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, continued.

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 8 were adopted.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

Clauses 10 to 12, 14 to 16, 18, 19, 21, 22, 24 to 28, 30 to 32, 34 to 38, 40 to 79 and 81 were adopted.

Clauses 9, 13, 17, 20, 23, 29, 33, 39, 80 and 82 were adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Sardar Iqbal Singh.

The following members took part in the debate:—

- (1) Shri Jageshwar Yadav
- (2) Shri S. Kandappan
- (3) Shri Tulshidas Jadhav
- (4) Shri Shiva Chandra Jha
- (5) Shri Kedar Paswan
- (6) Sardar Iqbal Singh

The motion was adopted and the Bill, as amended, was passed.

7. Government Bill—Under Consideration

The Oaths Bill, 1968, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri P. Govinda Menon.

The following members took part in the debate:—

- (1) Shri Brij Bhushan Lal
- (2) Shri B. P. Mandal
- (3) Shri Chandra Sekhar Singh
- (4) Chaudhuri Randhir Singh (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th November, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 28, 1969 | Agrahayana 7, 1891 (Saka)

No. 331

1. Starred Questions

Starred Question Nos. 272—276 and 280 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1801—1821, 1823—1827, 1829, 1830, 1832, 1834—1846, 1848—1863, 1865—1874, 1876, 1878—1880, 1882—1951, 1953—1956, 1958—1980 and 1983—2000 were laid on the Table.

3. Calling Attention

Shri Samar Guha called the attention of the Minister of External Affairs to the reported mass exodus of minorities from East Pakistan as a sequel to planned atrocities on them by the agents of the Government of Pakistan.

The Deputy Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1969, published in Notification No. G.S.R. 1806 in Gazette of India dated the 2nd August, 1969.

(ii) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1969, published in Notification No. G.S.R. 1807 in Gazette of India dated the 2nd August, 1969.

[P.T.O.]

- (iii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1969, published in Notification No. G.S.R. 1887 in Gazette of India dated the 9th August, 1969.
- (iv) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1969, published in Notification No. G.S.R. 1987 in Gazette of India dated the 23rd August, 1969.
- (v) The Ninth Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1988 in Gazette of India dated the 23rd August, 1969.
- (vi) The Eighth Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1989 in Gazette of India dated the 23rd August, 1969.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1969, published in Notification No. G.S.R. 1990 in Gazette of India dated the 23rd August, 1969.
- (viii) The Ninth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1991 in Gazette of India dated the 23rd August, 1969.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1969, published in Notification No. G.S.R. 1992 in Gazette of India dated the 23rd August, 1969.
- (x) G.S.R. 1993 published in Gazette of India dated the 23rd August, 1969 containing corrigendum to Notification No. G.S.R. 1634 dated the 19th June, 1969.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1969, published in Notification No. G.S.R. 2119 in Gazette of India dated the 6th September, 1969.
- (xii) The Twelfth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2120 in Gazette of India dated the 6th September, 1969.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1969, published in Notification No. G.S.R. 2229 in Gazette of India dated the 20th September, 1969.
- (xiv) The Tenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2230 in Gazette of India dated the 20th September, 1969.

- (xv) G.S.R. 2329 published in Gazette of India dated the 4th October, 1969 containing corrigendum to Notification No. G.S.R. 1992 dated the 23rd August, 1969.
 - (xvi) G.S.R. 2391 published in Gazette of India dated the 11th October, 1969 containing corrigendum to Notification No. G.S.R. 1993 dated the 23rd August, 1969.
 - (xvii) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1969, published in Notification No. G.S.R. 2562 in Gazette of India dated the 8th November, 1969.
 - (xviii) The Fourteenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2563 in Gazette of India dated the 8th November, 1969.
- (2) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (iii) of item (1) above.

5. Report of Joint Committee

Shri Bal Raj Madhok laid on the Table a copy of the Report of the Joint Committee on the Bill to provide for the registration of architects and for purposes connected therewith.

6. Evidence before Joint Committee—Laid on the Table

Shri Bal Raj Madhok laid on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the registration of architects and for purposes connected therewith.

7. Statement Re. Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 1st December, 1969.

8. Personal Explanation under Rule 357

Shri Chandrajeet Yadava made a personal explanation regarding certain remarks about him made by Shri Manubhai Patel in the House on the 26th November, 1969.

9. Government Bill—Under Consideration

The Oaths Bill, 1968, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 27th November, 1969, continued.

The following members took part in the debate:—

- (1) Chaudhuri Randhir Singh
 - (2) Shri S. Kandappan
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

[P.T.O.]

(3) **Shri Tulshidas Jadhav**

Shri P. Govinda Menon replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Consideration of Clause 7 was taken up but not concluded.

The discussion on the Bill was not concluded.

10. Motion re. Fifty-fifth Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1969.”

The motion was adopted.

11. Private Members' Resolution—Withdrawn

Discussion on the following Resolution moved by Shri Jyotirmoy Bosu and the amendments, thereto moved on the 29th August, 1969, continued:—

“This House expresses its grave concern at the unprecedented increase in unemployment in the country and failure of the Plans to create adequate employment potential and recommends immediate formulation of a high power All Party Parliamentary Committee to tackle the problem immediately and frame rules for operating National Financial Assistance Scheme for the unemployed.”

The following members took part in the debate:—

- (1) Shrimati Sushila Rohatgi
- (2) Shri P. G. Sen
- (3) Shri S. R. Damani
- (4) Shri P. K. Vasudevan Nair
- (5) Shri J. B. Kripalani
- (6) Shri Onkar Lal Bohra
- (7) Dr. (Mrs.) Maitreyee Bose
- (8) Shri Samarendra Kundu
- (9) Shri M. L. Sondhi
- (10) Shri E. K. Nayanar
- (11) Shri Bnagwat Jha Azad

Shri Jyotirmoy Bosu replied to the debate.

All the amendments were negatived.

The Resolution was withdrawn by leave of the House.

12. Private Member's Resolution—Under Consideration

Shri J. M. Imam moved the following Resolution:—

“This House takes note of widespread criticism in the country regarding the failure on the part of the Union Food Minister, Shri Jagjivan Ram to file his Income-tax and Wealth-tax returns and also the serious financial irregularities committed by various institutions with which the Union Food Minister is associated and resolves that a Committee of Members of Parliament be appointed to investigate these allegations and make a report to the House.”

His speech was not concluded.

The discussion was not concluded.

13. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Rajendranath Barua raised a half-an-hour discussion on points arising out of the answer given on the 17th November, 1969 to Starred Question No. 3 regarding unsatisfactory state of Indian Economy.

Shri Prakashchand B. Sethi replied to the discussion.

14. Statement by Minister

The Minister of Defence Production made a statement regarding the revision of the wage structure of the Hindustan Aeronautics Limited.

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st December, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, December 1, 1969|Agrahayana 10, 1891 (Saka)

No. 332

1. Starred Questions

Starred Questions Nos. 302—304, 307, 309, 311 and 312 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2001—2027, 2029—2047, 2049—2053, 2055—2074, 2076—2080, 2082—2119, 2121—2127, 2129, 2130, 2132—2176 and 2178—2200 were laid on the Table.

3. Calling Attention

Shrimati Sucheta Kripalani called the attention of the Minister of Health and Family Planning and Works, Housing and Urban Development to the reported recent decision by the Cabinet regarding the site for Gandhi statue between Kasturba Gandhi Marg and Tilak Marg.

The Minister of State for Health and Family Planning and Works, Housing and Urban Development made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Engineers India Limited, New Delhi for the year 1968-69.
 - (ii) Annual Report of the Engineers India Limited, New Delhi for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government on the working of the Madras Refineries Limited, Madras for the year 1968-69.
- (ii) Annual Report of the Madras Refineries Limited, Madras for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

(3) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 2087 (Hindi version) published in Gazette of India dated the 30th August, 1969 together with an explanatory memorandum.
 - (ii) G.S.R. 2219 (Hindi version) published in Gazette of India dated the 13th September, 1969 together with an explanatory memorandum.
 - (iii) G.S.R. 2658, (Hindi and English versions) published in Gazette of India dated the 22nd November, 1969 making certain amendment to Notification No. G.S.R. 575 dated the 28th May, 1960.
- (4) A copy of the Customs and Central Excise Duties, Export Drawback (General) Fortieth Amendment Rules, 1969, (Hindi and English versions) published in Notification No. G.S.R. 2659 in Gazette of India dated the 22nd November, 1969, under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944.
 - (5) A copy of the Central Excise (Eleventh Amendment) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2635 in Gazette of India dated the 15th November, 1969, under section 38 of the Central Excises and Salt Act, 1944.
 - (6) A copy of the Annual Report of the Delhi Financial Corporation together with statement of assets and liabilities, profit and loss account and the Auditor's Report for the year 1968-69 together with its Hindi version published in Notification No. F.6/9/69-Fin (G) in Delhi Gazette dated the 18th September, 1969, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
 - (7) A copy of the Cardamom (Licensing and Registration) Second Amendment Rules, 1969 published in Notification No. G.S.R. 2421 in Gazette of India dated the 18th October, 1969 under sub-section (3) of section 33 of the Cardamom Act, 1965.

5. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding change in the date for taking up the Constitution (Twenty-third Amendment) Bill, 1969.

6. Personal Explanations under Rule 357

- (i) Shrimati Nandini Satpathy made a personal explanation regarding certain remarks about her made by Shri Manubhai Patel in the House on the 26th November, 1969.
- (ii) Shri K. R. Ganesh made a personal explanation regarding certain remarks about him made by Shri Manubhai Patel in the House on the 26th November, 1969.

✓
7. **Government Bills—Passed**

(i) *The Oaths Bill, 1968, as passed by Rajya Sabha*

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Clauses 7 to 9 were adopted.

On amendment No. 5 to the Schedule moved by Shri Shiva Chandra Jha, the House divided, Ayes 5; Noes 111. The amendment was accordingly negatived.

The Schedule was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Govinda Menon.

The following members took part in the debate:—

- (1) Shri Shiva Chandra Jha
- (2) Shri Beni Shanker Sharma
- (3) Shri Sarjoo Pandey
- (4) Shri P. Govinda Menon

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Indian Registration (Amendment) Bill, 1968, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri P. Govinda Menon.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Govinda Menon.

The motion was adopted and the Bill, as amended, was passed.

✓
8. **Government Bill—under Consideration**

The Tea (Amendment) Bill, 1969.

The motion for consideration of the Bill was moved by Chowdhary Ram Sewak.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Shiva Chandra Jha.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri J. N. Hazarika
- (3) Shri Bedabrata Barua
- (4) Shri Jaipal Singh

✓ The discussion was not concluded.

9. Half-an-hour Discussion on matters arising out of answer to question

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 27th November, 1969 to Unstarred Question No. 1640 regarding settlement of East Pakistan refugees in West Bengal.

Shri Bhagwat Jha Azad replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd December, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 2, 1969/Agrahayana 11, 1891 (Saka)

No. 333

1. Starred Questions

Starred Question Nos. 331, 332 and 334—338 were orally answered. Replies to Starred Question Nos. 339—360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2201—2238 and 2240—2400 were laid on the Table.

3. Calling Attention

Shri Prakash Vir Shastri called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the conclusions of the Chief Ministers' Conference regarding land reforms.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Cost Audit (Report) Amendment Rules, 1969, published in Notification No. G.S.R. 2297 in Gazette of India dated the 27th September, 1969.
 - (ii) The Cost Accounting Records (Electric Fans) Rules, 1969, published in Notification No. G.S.R. 2298 in Gazette of India dated the 27th September, 1969 together with corrigendum thereto published in Notification No. G.S.R. 2626 in Gazette of India dated the 15th November, 1969.
 - (iii) The Cost Accounting Records (Electric Motors) Rules, 1969, published in Notification No. G.S.R. 2574 in Gazette of India dated the 8th November, 1969.

P.T.O.

- (2) A copy of Notification No. S.O. 4438 (English version) and S.O. 4439 (Hindi version) published in Gazette of India dated the 1st November, 1969, issued under section 6 of the Forward Contracts (Regulation) Act, 1952.
- (3) A copy of the Bihar Contingency Fund (Amendment) Act, 1969 (Hindi and English versions) (President's Act No. 9 of 1969) published in Gazette of India dated the 15th November, 1969, under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1969.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th November, 1969, Rajya Sabha passed the All-India Services (Laying of Regulations Before Parliament) Bill, 1969.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the All-India Services (Laying of Regulations Before Parliament) Bill, 1969, as passed by Rajya Sabha.

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement that the discussion on the recent communal disturbances in the various parts of the country would be held on Thursday, the 4th December, 1969 on a Government motion.

✓ 8. Government Bill—Passed

The Tea (Amendment) Bill, 1969

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 1st December, 1969, continued.

The following members took part in the debate:—

- (1) Shri K. M. Koushik
- (2) Shri Hem Raj
- (3) Shri S. Kandappan
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)
- (4) Shri S. R. Damani
- (5) Shri Beni Shanker Sharma
- (6) Shrimati Ila Pal Chaudhuri
- (7) Shri Dhireswar Kalita
- (8) Shri Biswanarayan Shastri
- (9) Shri Shiva Chandra Jha
- (10) Shri Samar Guha
- (11) Shri Abdul Ghani Dar

Chowdhary Ram Sewak replied to the debate.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Shiva Chandra Jha, the House divided, Ayes 22; Noes 101. The amendment was accordingly negatived.

The motion for consideration of the Bill was adopted and clause-by clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Chowdhary Ram Sewak.

The motion was adopted and the Bill was passed.

9. Government Bill—Motion for Reference to Select Committee—Under Consideration

The Advocates (Second Amendment) Bill, 1968, as passed by Rajya Sabha

The motion for reference of the Bill as passed by Rajya Sabha, to a Select Committee was moved by Shri Mohammed Yunus Saleem.

The following members took part in the debate:—

- (1) Shri Shri Chand Goyal
- (2) Shri K. M. Koushik
- (3) Shri Tenneti Viswanatham
- (4) Chaudhuri Randhir Singh

Shri Mohammed Yunus Saleem replied to the debate.

The discussion was not concluded.

10. Statement by Minister

The Minister of State for Finance made a statement regarding some of the senior officers of the Finance Ministry having met Shri T. T. Krishnamachari to seek certain clarifications and enlightenment.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd December, 1969)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, December 3, 1969|Agrahayana 12, 1891 (Saka)

No. 334

1. Starred Questions

Starred Question Nos. 361—363 and 365—367 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2401—2415, 2417—2433, 2435—2517, 2519—2565 and 2567—2600 were laid on the Table.

3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the reported hunger strike by the Chief Minister of West Bengal in protest against the widespread violence and lawlessness in West Bengal and the disturbances connected therewith.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement regarding communal situation in the country.
- (2) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1959 (Hindi and English versions) published in Notification No. S.R.O. 271 in Gazette of India dated the 9th September, 1969, under section 185 of the Navy Act, 1957.
- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1968 to 31st December, 1968.
 - (ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1968 to 31st December, 1968, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (4) A copy of the Coir Retting (Licensing) Amendment Order, 1969, (Hindi and English versions) published in Notification No. S.O. 3919 in Gazette of India dated the 27th September, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

5. Statement re: Supplementary Demands for Grants (Railways) for 1969-70

Shri P. Govinda Menon presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1969-70.

6. Minutes of Rules Committee—Laid on the Table

The Minutes of the sitting of the Rules Committee held on the 27th November, 1969, were laid on the Table.

✓ 7. Statement by Prime Minister

The Prime Minister made a statement regarding some of the senior officers of the Finance Ministry having met Shri T. T. Krishnamachari to seek certain clarifications and enlightenment.

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-25 P.M.)

✓ 8. Government Bill—Under Consideration

The Central Silk Board (Amendment) Bill, 1968

The motion for consideration of the Bill was moved by Chowdhary Ram Sewak.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Abdul Ghani Dar.

The following members took part in the debate:—

- (1) Shri C. Muthusami
- (2) Shri Chintamani Panigrahi
- (3) Shri Abdul Ghani Dar
- (4) Shri Liladhar Kotoki
- (5) Shri Beni Shanker Sharma
- (6) Shri Vikram Chand Mahajan
- (7) Shri Jyotirmoy Bosu .
- (8) Shri Era Sezhiyan
- (9) Shri Kamla Misra 'Madhukar'
- (10) Shri K. Lakkappa
- (11) Shri Shiva Chandra Jha
- (12) Shri Hukam Chand Kachwai

Chowdhary Ram Sewak commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

✓
***9. Personal explanation under Rule 357**

Shri R. K. Birla made a personal explanation regarding certain allegations made by Shri Madhu Limaye against the Wool Purchase Mission headed by Shri R. K. Birla.

10. Half-an-hour discussion on matters arising out of answer to question

Shri Raghuvir Singh Shastri raised a half-an-hour discussion on points arising out of the answer given on the 21st November, 1969 to Unstarred Question No. 914 regarding illegal entry of Pakistanis into Ajmer.

Shri Mohd. Shafi Qureshi spoke by way of personal explanation.

Shri Vidya Charan Shukla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th December, 1969).

S. L. SHAKDHER,
Secretary.

*Made at 4.05 P.M.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, December 4, 1969|Agrahayana 13, 1891 (Saka)

No. 335

1. Starred Questions

Starred Question Nos. 391—395 and 397 were orally answered. Replies to Starred Question Nos. 396, 398—402 and 404—420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2601—2631, 2633—2641, 2643—2646, 2648—2671, 2673—2683, 2685—2706, 2708—2717, 2719—2743, 2745—2761, 2763—2772 and 2774—2800 were laid on the Table.

3. Calling Attention

Shrimati Tarkeshwari Sinha called the attention of the Minister of Finance to the reported difficulties of Indian Banks in Malaysia.

The Minister of State for Finance made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Conclusions of the Eleventh Session of the Industrial Committee on Coal Mining held at New Delhi on the 6th November, 1969.
- (2) A copy of the Conclusions of the Second Session of the Industrial Committee on Iron and Steel held at New Delhi on the 15th October, 1969.
- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 2051 published in Gazette of India dated the 22nd August, 1969.
 - (ii) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1969, published in Notification No. G.S.R. 2054 in Gazette of India dated the 23rd August, 1969.

[P.T.O.]

- (iii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1969, (Hindi version) published in Notification No. G.S.R. 2305 in Gazette of India dated the 27th September, 1969.
 - (iv) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1969 (Hindi version), published in Notification No. G.S.R. 2306 in Gazette of India dated the 27th September, 1969.
 - (v) The Delhi Roller Mills Wheat Products (Ex-Mill and Retail Price Control) Order, 1969 (Hindi version), published in Notification No. G.S.R. 2307 in Gazette of India dated the 27th September, 1969.
 - (vi) The Roller Mills Wheat Products (Ex-mill) Price Control (Amendment) Order, 1969 (Hindi version), published in Notification No. G.S.R. 2308 in Gazette of India dated the 27th September, 1969.
 - (vii) G.S.R. 2545 (Hindi version) published in Gazette of India dated the 1st November, 1969.
 - (viii) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1969 (Hindi version), published in Notification No. G.S.R. 2546 in Gazette of India dated the 1st November, 1969.
 - (ix) The Roller Mills Wheat Products (Ex-mill) Price Control (Third Amendment) Order, 1969, published in Notification No. G.S.R. 2553 in Gazette of India dated the 29th October, 1969.
 - (x) The Foodgrains (Prohibition of Use in Manufacture of Starch) Amendment Order, 1969, published in Notification No. G.S.R. 2608 in Gazette of India dated the 4th November, 1969.
 - (xi) G.S.R. 2669 published in Gazette of India dated the 22nd November, 1969.
- (4) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
- (i) The Coal Mines Provident Fund (Second Amendment) Scheme, 1969, published in Notification No. G.S.R. 2483 (English version) and G.S.R. 2487 (Hindi version) in Gazette of India dated the 1st November, 1969.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1969, published in Notification No. G.S.R. 2484 (English version) and G.S.R. 2488 (Hindi version) in Gazette of India dated the 1st November, 1969.

- (iii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1969, published in Notification No. G.S.R. 2485 (English version) and G.S.R. 2489 (Hindi version) in Gazette of India dated the 1st November, 1969.
- (iv) The Neyveli Coal Mines Provident Fund (Third Amendment) Scheme, 1969, published in Notification No. G.S.R. 2486 (English version) and G.S.R. 2490 (Hindi version) in Gazette of India dated the 1st November, 1969.
- (v) The Coal Mines Provident Fund (Third Amendment) Scheme, 1969, published in Notification No. G.S.R. 2491 (English version) and G.S.R. 2495 (Hindi version) in Gazette of India dated the 1st November, 1969.
- (vi) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1969, published in Notification No. G.S.R. 2492 (English version) and G.S.R. 2496 (Hindi version) in Gazette of India dated the 1st November, 1969.
- (vii) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1969, published in Notification No. G.S.R. 2493 (English version) and G.S.R. 2497 (Hindi version) in Gazette of India dated the 1st November, 1969.
- (viii) The Neyveli Coal Mines Provident Fund (Fourth Amendment) Scheme, 1969, published in Notification No. G.S.R. 2494 (English version) and G.S.R. 2498 (Hindi version) in Gazette of India dated the 1st November, 1969.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri D. Basumatari presented the First Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Department of Social Welfare—Reorganisation of the Offices of the Commissioner for Scheduled Castes and Scheduled Tribes and Director General, Backward Classes Welfare.

6. Government Bill—Passed

The Central Silk Board (Amendment) Bill, 1968

Chowdhary Ram Sewak concluded his speech in reply to the debate on the motion for consideration of the Bill and the amendment thereto moved on the 3rd December, 1969.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Abdul Ghani Dar was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 p.m.)

[P.T.O.]

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clause 6 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Chowdhary Ram Sewak.

The following members took part in the debate:—

- (1) Shri Maharaj Singh Bharati
- (2) Shri Ramavatar Shastri
- (3) Shri Nanubhai N. Patel
- (4) Shri Abdul Ghani Dar
- (5) Chowdhary Ram Sewak

The motion was adopted and the Bill, as amended, was passed.

7. Government Bill—under consideration

The Petroleum (Amendment) Bill, 1969

The motion for consideration of the Bill was moved by Shri D. R. Chavan.

Shrimati Tarkeshwari Sinha took part in the debate.

The discussion was not concluded.

8. Motion

Shri Y. B. Chavan moved the following motion:—

“That the statement laid on the Table by the Minister of Home Affairs on the 3rd December, 1969 on communal situation in the country, be taken into consideration.”

Two substitute motions were moved by Sarvashri Yashpal Singh and Shiva Chandra Jha.

The following members took part in the debate:—

- (1) Shri Morarji R. Desai
- (2) Shri Indulal Yajnik
- (3) Shri J. M. Imam
- (4) Shri Shashi Bhushan
- (5) Shri Jagannath Rao Joshi
- (6) Shri P. Ramamurti

(7) Chaudhuri Randhir Singh

(8) Shri Yashpal Singh

The discussion was not concluded.

9. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Forty-first Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th December, 1969).

S. L. SHAKDHER,

Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, December 5, 1969|Agrahayana 14, 1891 (Saka)

No. 336

1. Starred Questions

Starred Questions Nos. 421, 425, 426, 429 and 430 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2801—2831, 2833—2845, 2847—2926, 2928—2930, 2932—2934, 2936—2941, 2943, 2944, 2946—2954, 2956, 2957, 2959, 2960, 2963—2967, 2969—2980, 2982—2995, and 2997—3000 were laid on Table.

3. Calling Attention

Shri S. M. Joshi called the attention of the Minister of Irrigation and Power to the demand by the residents of Mokama, Barhaya and Mansi areas of Bihar for the appointment of an expert Engineering Committee to study the situation arising out of the erosion of the Ganges.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian School of Mines, Dhanbad for the period 1st July, 1967 to 31st March, 1968.
- (2) A copy of the Aircraft (Fifth Amendment) Rules, 1969, published in Notification No. G.S.R. 2379 in Gazette of India dated the 11th October, 1969, under section 14A of the Aircraft Act, 1934 together with an explanatory note.
- (3) A copy of the Report and Certified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1967-68, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1969, published in Notification No. G.S.R. 1884 in Gazette of India dated the 9th August, 1969.
 - (ii) The Seventh Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1885 in Gazette of India dated the 9th August, 1969.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1969, published in Notification No. G.S.R. 2614 in Gazette of India dated the 15th November, 1969.

[P.T.O.]

(iv) The Fifteenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2615 in Gazette of India dated the 15th November, 1969.

(5) A statement showing reasons for delay in laying the Notifications mentioned at (i) and (ii) of item (4) above.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 2nd December, 1969, Rajya Sabha agreed without any amendment to the Oilfields (Regulation and Development) Amendment Bill, 1969, passed by Lok Sabha on the 18th November, 1969.
- (ii) That at its sitting held on the 3rd December, 1969, Rajya Sabha agreed without any amendment to the Khuda Bakhsh Oriental Public Library Bill, 1969, passed by Lok Sabha on the 18th November, 1969.

6. Assent to Bill

Secretary laid on the Table the Wakf (Amendment) Bill, 1969 passed by the Houses of Parliament during the current session and assented to.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 8th December, 1969.

8. Statement by Minister

The Minister of State for Home Affairs laid on the Table a statement regarding the holding of the Upper Division Grade Limited Departmental Competitive Examination by the Union Public Service Commission in December, 1969.

9. Motion for Election to Committee

Dr. V.K.R.V. Rao moved the following motion:—

“That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Council of the Indian Institute of Science, Bangalore, for the next term commencing from the 1st January, 1970.”

The motion was adopted.

10. Motion Re: Forty-first Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on the 4th December, 1969”

The motion was adopted.

✓
11. Statement by Minister.

The Minister of Education and Youth Services made a statement regarding a fast undertaken by some Professors of Bihar University.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

12. Motion

Discussion on the following motion and the substitute motions thereto moved on the 4th December, 1969, continued:—

“That the statement laid on the Table by the Minister of Home Affairs on the 3rd December, 1969 on communal situation in the country, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Ebrahim Sulaiman Sait
- (2) Shri Chandrajeet Yadava
- (3) Shri G. Viswanathan
- (4) Shri R.D. Bhandare
- (5) Shri H.N. Mukerjee
- (6) Shri Ramshekhar Prasad Singh
- (7) Shri Ram Sewak Yadav

The discussion was not concluded.

13. Private Members' Bills— Introduced

(1) The Drugs and Magic Remedies (Objectionable Advertisements) Amendment Bill, 1969. (*Amendment of Section 2*) by Shri Yashpal Singh.

(2) The Constitution (Amendment) Bill, 1969 (*Amendment of article 83 and substitution of Fourth Schedule*) by Shri Yashpal Singh.

14. Private Member's Bill—Withdrawn

The Public Undertakings (Compulsory approval of Agreements) Bill, 1969
by Shri S. S. Kothari

Discussion on the motion for consideration of the Bill moved by Shri S. S. Kothari on the 22nd August, 1969, continued.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Prakashchand B. Sethi

Shri S. S. Kothari replied to the debate.

The Bill was withdrawn by leave of the House.

15. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1968 (Amendment of articles 75 and 164) by Shri Kanwar Lal Gupta

The motion for consideration of the Bill was moved by Shri Kanwar Lal Gupta.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Nuggehalli Shivappa
- (2) Shri Prem Chand Verma
- (3) Shri Shiva Chandra Jha
- (4) Chaudhuri Randhir Singh
- (5) Shri G. Viswanathan
- (6) Shri Sheo Narain
- (7) Shri Sarjoo Pandey
- (8) Shri Madhu Limaye
- (9) Shri J. B. Kripalani
- (10) Shri Srinibas Mishra
- (11) Shri R. D. Bhandare

(12) Shri Mohammed Yunus Saleem (*Speech unfinished*) The discussion was not concluded.

16. Statement by Prime Minister

The Prime Minister made a statement on certain programmes relating to the economic development of Assam.

17. Half-an-Hour Discussion on Matters arising out of answer to question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 21st November, 1969 to Starred Question No. 127 regarding use of National Language in the High Courts of Hindi-speaking States.

Shri Vidya Charan Shukla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th December, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, December 8, 1969|Agrahayana 17, 1891 (Saka)

No. 337

1. Starred Questions

Starred Question Nos. 451—453 and 455 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3001—3013, 3015—3017, 3019—3042, 3044—3054, 3056—3063, 3065—3095, 3097, 3099—3131, 3133—3147, 3149—3182, 3185—3192 and 3194—3200 were laid on the Table.

3. Calling Attention

Shri S. Supakar called the attention of the Minister of Education and Youth Services to the reported disappearance of important military designs from the Central Scientific Instruments Organisation, Chandigarh.

The Minister of Education and Youth Services made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Enquiry Committee on Film Censorship.
- (2) A statement of cases in which lowest tenders have not been accepted by the India Supply Mission, London and India Supply Mission, Washington, for the half year ending the 30th June, 1969.
- (3) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1969, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (4) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 2291 (Hindi version) published in Gazette of India dated the 27th September, 1969 together with an explanatory memorandum.

[P.T.O.]

- (ii) G.S.R. 2636 (Hindi version) and G.S.R. 2638 (English version) published in Gazette of India dated the 15th November, 1969 together with an explanatory memorandum.
 - (iii) G.S.Rs. 2661, 2662 and 2663 (Hindi and English versions) published in Gazette of India dated the 22nd November, 1969 together with an explanatory memorandum.
- (5) A copy of Notification No. G.S.R. 2698 (Hindi and English versions) published in Gazette of India dated the 29th November, 1969 making certain amendments to the Tax Credit Certificate (Excise Duty on Excess Clearance) Scheme, 1965, under sub-section (4) of section 280ZE of the Income-tax Act, 1961.

5. Statement Re: Supplementary Demands for Grants (General) for 1969-70

Shri Prakashchand B. Sethi presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1969-70.

6. Statement Re: Supplementary Demands for Grants (Manipur) for 1969-70

Shri Prakashchand B. Sethi presented a statement showing Supplementary Demands for Grants in respect of Union territory of Manipur for 1969-70.

7. Government Bill—Introduced

The Foreign Exchange Regulation (Amendment) Bill, 1969

The motion for leave to introduce the Bill moved by Shri Prakashchand B. Sethi was opposed. The motion was adopted and the Bill was introduced.

8. Statement Re: Ordinance—Laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Foreign Exchange Regulation (Amendment) Ordinance, 1969, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Government Bill—Introduced

The Bihar Land Reforms Laws (Regulating Mines and Minerals) Validation Bill, 1969.

10. Government Bill—Motion for reference to Select Committee—adopted

The Advocates (Second Amendment) Bil, 1968, as passed by Rajya Sabha

The motion for reference of the Bill, as passed by Rajya Sabha, to a Select Committee moved on the 2nd December, 1969, was adopted as follows:—

“That the Bill further to amend the Advocates Act, 1961, as passed by Rajya Sabha, be referred to a Select Committee consisting of 24 members, namely:—

- (1) Shri R. D. Bhandare
- (2) Shri D. K. Kunte
- (3) Shri J. K. Choudhury
- (4) Shri Shivajirao S. Deshmukh
- (5) Shri A. K. Gopalan
- (6) Shri Shri Chand Goyal
- (7) Shri S. M. Joshi
- (8) Shri Vikram Chand Mahajan
- (9) Shri P. Govinda Menon
- (10) Shri Srinibas Mishra
- (11) Shri F. H. Mohsin
- (12) Shri H. N. Mukerjee
- (13) Shri Anand Narain Mulla
- (14) Shri Jagannath Pahadia
- (15) Shri Viswa Nath Pandey
- (16) Chaudhuri Randhir Singh
- (17) Shri K. Narayana Rao
- (18) Shrimati Savitri Shyam
- (19) Shri A. K. Sen
- (20) Shri Shantilal Shah
- (21) Shri Tenneti Viswanatham
- (22) Shri G. Viswanathan
- (23) Shri S. Xavier; and
- (24) Shri Mohammed Yunus Saleem

with instructions to report by the first day of the next Session."

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

11. Motion

Discussion on the following motion and the substitute motions there-
 moved on the 4th December, 1969, continued:—

"That the statement laid on the Table by the Minister of Home
 Affairs on the 3rd December, 1969 on communal situation in
 the country, be taken to consideration."

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri Syed Ahmed Aga
- (3) Syed Badrudduja
- (4) Shri Amrit Nahata
- (5) Shri Shripati Misra
- (6) Shri A. S. Saigal
- (7) Shri Shiva Chandra Jha

Shri Y. B. Chavan replied to the debate.

The substitute motions moved by Sarvashri Yashpal Singh and Shiva
 Chandra Jha were negatived.

[P.T.O.]

✓ 12. **Government Bill—Under Consideration**

The Constitution (Twenty-third Amendment) Bill, 1969

The motion for consideration of the Bill was moved by Shri P. Govinda Menon.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri B. P. Mandal and Abdul Ghani Dar.

The following members took part in the debate:—

- (1) Dr. Ram Subhag Singh
- (2) Shri R. D. Bhandare
- (3) Shri M. R. Masani
- (4) Shri S. M. Siddayya
- (5) Shri P. Sivasankaran
- (6) Shri Krishna Kumar Chatterji
- (7) Shri Sheo Narain
- (8) Shri Ramji Ram
- (9) Shri Tulshidas Jadhav
- (10) Shri B. P. Mandal (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th December, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, December 9, 1969|Agrahayana 18, 1891 (Saka)

No. 338

1. Starred Questions

Starred Questions Nos. 481—486 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3201—3338 and 3340—3400, were laid on the Table.

A statement by the Minister of Industrial Development, Internal Trade and Company Affairs correcting the reply given on the 18th March, 1969 to Unstarred Question No. 3526 regarding grant of patents was also laid on the Table.

3. Calling Attention

Shri Om Prakash Tyagi called the attention of the Minister of External Affairs to the reported exodus of about 60,000 persons of Indian origin from Malaysia to India.

The Deputy Minister of External Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Registration of Licensing of Industrial Undertakings (Amendment) Rules, 1968 (Hindi version), published in Notification No. G.S.R. 2187 in Gazette of India dated the 21st December, 1968, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
(ii) A statement showing reasons for delay in laying the above Notification.
- (2) A copy of Notification No. S.O. 4665 (Hindi and English versions) published in Gazette of India dated the 22nd November, 1969, issued under section 27 of the Forward Contracts (Regulation) Act, 1952.

[P.T.O.]

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri D. Basumatari presented the Second Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Bureau of Public Enterprises) and Ministry of Home Affairs—Reservations for Scheduled Castes and Scheduled Tribes in Public Undertakings.

6. Motion for Election of Deputy Speaker

Shri Tenneti Viswanatham moved the following motion:—

“That Shri G. G. Swell, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri N. C. Chatterjee seconded the motion.

The motion was adopted unanimously and Shri G. G. Swell was chosen as the Deputy Speaker.

7. Felicitations to the Deputy Speaker

The following offered felicitations to the Deputy Speaker:—

- (1) Shrimati Indira Gandhi
- (2) Shri Era Sezhiyan
- (3) Shri H. N. Mukerjee
- (4) Shri P. Ramamurti
- (5) Shri N. C. Chatterjee
- (6) Shri Frank Anthony
- (7) Shri M. Muhammad Ismail
- (8) Shri Tenneti Viswanatham
- (9) The Speaker

The Deputy Speaker in reply thanked the Speaker and the Members.

8. Statement by Minister

The Minister of State for Supply and Finance laid on the Table a statement regarding proposed strike by Development Officers of L.I.C.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-05 P.M.)

9. Government Bill—Passed

The Constitution (Twenty-third Amendment) Bill, 1969

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 8th December, 1969, continued.

The following members took part in the debate:—

- (1) Shri B. P. Mandal
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Yogendra Sharma
- (4) Shrimati Sudha V. Reddy
- (5) Shri C. K. Chakrapani
- (6) Shri Rabi Ray

- (7) Shri Surendranath Dwivedy
- (8) Shri Kartik Oraon
- (9) Shri Frank Anthony
- (10) Shri Rami Charan
- (11) Chaudhuri Randhir Singh
- (12) Shri R. S. Arumugan
- (13) Swami Ramanand Shastri
- (14) Shri Meetha Lal Meena
- (15) Shri Tayappa Hari Sonavane
- (16) Shri G. Kuchelar

Shri P. Govinda Menon replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri B. P. Mandal, was withdrawn by leave of the House.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Abdul Ghani Dar, was negatived.

On the motion for consideration of the Bill, the House divided, Ayes 305; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On amendment No. 18 to Clause 2 moved by Shri Suraj Bhan, the House divided, Ayes 136; Noes 203. The amendment was accordingly negatived.

On the motion for adoption of Clause 2, the House divided, Ayes 339; Noes 1.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 3, the House divided, Ayes 343; Noes Nil.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On amendment No. 3 to Clause 4 moved by Shri Shiva Chandra Jha, the House divided, Ayes 6; Noes 278. The amendment was accordingly negatived.

On the motion for adoption of Clause 4, the House divided, Ayes 323; Noes 6.

Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On amendment No. 17 to Clause 5 moved by Shri Kanwar Lal Gupta, the House divided, Ayes 22; Noes 262. The amendment was accordingly negatived.

[P.T.O.]

On amendment No. 28 to Clause 5 moved by Shri Rabi Ray, the House divided, Ayes 23; Noes 259. The amendment was accordingly negatived.

On amendment No. 16 to Clause 5 moved by Shri R. S. Arumugam, the House divided, Ayes 41; Noes 230. The amendment was accordingly negatived.

On the motion for adoption of Clause 5, the House divided, Ayes 287; Noes 2.

Clause 5 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri P. Govinda Menon.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Bal Raj Madhok
- (3) Shri Ram Singh Ayarwal
- (4) Shri Sheo Narain
- (5) Shri K. Anirudhan
- (6) Shri Panna Lal Barupal
- (7) Shri Molahu Prasad
- (8) Shri Samarendra Kundu
- (9) Shri Bhogendra Jha
- (10) Shri S. Kandappan
- (11) Shri P. Govinda Menon

On the motion the House divided, Ayes 302; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th December, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, December 10, 1969|Agrahayana 19, 1891 (Saka)

No. 339

1. Starred Questions

Starred Questions Nos. 511—514 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3401—3415, 3417—3441, 3443—3454, 3456—3459, 3461—3473, 3475, 3476, 3478—3490, 3492—3568 and 3570—3600 were laid on the Table.

3. Calling Attention

Shri Benoy Krishna Daschowdhury called the attention of the Minister of Home Affairs to the reported removal of boundary pillars by Pakistani Police on the Assam East Pakistan border.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad for the year 1968-69.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1969) of the Tariff Commission on the continuance of protection to the Sericulture Industry.
 - (ii) Government Resolution No. 11(I)-Tar|69 dated the 6th December, 1969 on the above Report (Hindi and English versions).

[P.T.O.]

- (3) A copy of the Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1968-69, under sub-section (1) of section 19 of the said Act.
- (4) A copy each of the following Notifications (Hindi version) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Linoleum (Quality Control and Inspection) Rules, 1969, published in Notification No. S.O. 3753 in Gazette of India dated the 15th September, 1969.
 - (ii) The Export of Coir Yarn (Inspection) Second Amendment Rules, 1969, published in Notification No. S.O. 4431 in Gazette of India dated the 29th October, 1969.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 3rd December, 1969, Rajya Sabha passed the Merchant Shipping (Amendment) Bill, 1969.
- (ii) That at its sitting held on the 8th December, 1969, Rajya Sabha agreed to the amendments made by Lok Sabha on the 1st December, 1969, in the Indian Registration (Amendment) Bill, 1968.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Merchant Shipping (Amendment) Bill, 1969, as passed by Rajya Sabha.

7. Report of Committee on Private Members' Bills and Resolutions

Shri M. G. Uikey, presented the Fifty-six Report of the Committee on Private Members' Bills and Resolutions.

8. Government Bill—Under Consideration

The Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Fakhruddin Ali Ahmed.

The following members took part in the debate:—

- (1) Shri Asoka Mehta
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*
- (2) Shri Chintamani Panigrahi
 - (3) Shri M. R. Masani
 - (4) Shri Kanwar Lal Gupta
 - (5) Shri Era Sezhiyan
 - (6) Pandit D. N. Tiwary
 - (7) Shri Bedabrata Barua

- (8) Shri Ram Sewak Yadav
- (9) Shri Tulshidas Jadhav
- (10) Shri R. K. Birla
- (11) Shri Prem Chand Verma
- (12) Shri Hem Barua
- (13) Shri S. R. Damani
- (14) Shri Sheopujan Shastri
- (15) Shri Krishna Kumar Chatterji. (*Speech unfinished*).

The discussion was not concluded.

9. Statement by Minister

The Minister of Defence Production laid on the Table a statement regarding the declaration of more than 3500 workers as surplus in Ordnance Clothing Factories at Kanpur, Shahjahanpur and Avadi.

10. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Forty-second Report of the Business Advisory Committee.

11. Discussion Under Rule 193

Shri Kanwar Lal Gupta raised a discussion on the statement made by the Minister of Law and Social Welfare on the 19th November, 1969 regarding mid-term Parliamentary elections.

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri K. Narayana Rao
- (3) Shri N. K. Somani
- (4) Dr. Ram Subhag Singh
- (5) Shri R .D. Bhandare
- (6) Shri S. Kandappan
- (7) Shri S. M. Banerjee
- (8) Shri Shiva Chandra Jha
- (9) Shri M. Narayana Reddy
- (10) Shri Prakash Vir Shastri

Shri P. Govinda Menon replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th December, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, December 12, 1969|Agrahayana 21, 1891 (Saka)

No. 340

1. Motion Re: Forty-Second Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on the 10th December, 1969.”

The motion was adopted.

2. Adjournment of the House

On account of Idu'l Fitr, the House was adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 13th December, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, December 13, 1969/Agrahayana 22, 1891 (Saka)

No. 341

1. Starred Questions

Replies to Starred Questions Nos. 541—570, which were put down on the Order Paper for the 12th December, 1969, were laid on the Table today, Lok Sabha having adjourned without taking up questions on the 12th December, 1969.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3601, 3602, 3604—3636, 3639—3643, 3645—3707, 3709—3722, 3724—3729, 3731—3768 and 3770—3800, which were put down on the Order Paper for the 12th December, 1969 were laid on the Table to-day.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1968-69.
- (2) A copy of the Annual Report of the Indian Institute of Management, Ahmedabad for the year 1968-69.
- (3) A copy of the Report of the Commissioner of Railway Safety on the accident involving train No. 22 Down North Bihar Express at Luckeesarai Station of Eastern Railway on the 24th October, 1966.
- (4) A statement (Hindi and English versions) regarding November, 1969 Cyclone in Andhra Pradesh.
- (5) A copy of the Annual Report of the Kerala Agro-Industries Corporation Limited, Trivandrum for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[P.T.O.]

(6) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1969, published in Notification No. G.S.R. 2670 in Gazette of India dated the 29th November, 1969.
 - (ii) The Tenth Amendment to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2671 in Gazette of India dated the 29th November, 1969.
 - (iii) The Indian Police Service (Probationers' Final Examination) Regulations, 1968, published in Notification No. G.S.R. 2677 in Gazette of India dated the 29th November, 1969.
- (7) (i) A copy of the Mormugao Port Trust (Procedure at Board Meetings) Amendment Rules, 1969, published in Notification No. G.S.R. 1736 in Gazette of India dated the 26th July, 1969, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.
- (ii) A statement showing reasons for delay in laying the above Notification.

4. Minutes of Rules Committee—Laid on the Table

The Minutes of the sitting of the Rules Committee held on the 8th December, 1969, were laid on the Table.

5. Report of Committee on Government Assurances

Shri Kanwar Lal Gupta presented the Seventh Report of the Committee on Government Assurances.

6. Evidence before Committee on Government Assurances—Laid on the Table

Shri Kanwar Lal Gupta laid on the Table a copy of the Evidence given before the Committee on Government Assurances.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 15th December, 1969.

✓ 8. Government Bill—Passed

The Bihar Land Reforms Laws (Regulating Mines and Minerals) Validation Bill, 1969.

The motion for consideration of the Bill was moved by Shri Jaganath Rao.

The following members took part in the debate:—

- (1) Shri P. G. Sen
- (2) Shri N. G. Ranga
- (3) Shri Brij Bhushan Lal
- (4) Shri Shiva Chandra Jha
- (5) Shri Jaipal Singh
- (6) Shri K. N. Tewari
- (7) Shri Yashwant Singh Kushwah
- (8) Shri Prabhu Dayal Himatsingka
- (9) Shri Bhogendra Jha
- (10) Shri Satya Narain Singh

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-10 P.M.)

Shri Jaganath Rao replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaganath Rao.

The motion was adopted and the Bill was passed.

***9. Motion Re: Contempt of the House**

Shri K. Raghuramaiah moved the following motion:—

“This House resolves that the persons calling themselves (1) Shri Tarachand C. Shah, (2) Shri Krishna P. Patil and (3) Shri Gulabrao R. Deshmukh who threw some leaflets from the Visitors' Gallery on the floor of the House at 12.25 P.M. today and whom the Watch and Ward Officer took into custody immediately have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 6 P.M. on Saturday, the 20th December, 1969 and sent to Tihar Jail, Delhi.”

The motion was adopted.

*Moved at 2-10 P.M.

[P.T.O.]

10. Adjournment of the House

On account of Guru Tegh Bahadur's martyrdom day, the House was adjourned at 2-30 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th December, 1969).

S. L. SHAKDHER ,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, December 15, 1969|Agrahayana 24, 1891 (Saka)

No. 342

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh, Sarvashri Hem Barua, Yajna Datt Sharma, Jyotirmoy Bosu and D. N. Patodia made refernces to the passing away of Shri Asim Krishna Dutt, who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 572—579 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3801—3855, 3857—3862, 3864—3893, 3895—3900, 3902, 3903, 3905—3959, 3961—3979, 3984—3995 and 3997—4000 were laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given on the 1st December, 1969 to Unstarred Question No. 2132 regarding Hundi Transactions was also laid on the Table.

4. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Home Affairs regarding Administrative Reforms Commission was orally answered and supplementaries were also answered thereon.

5. Calling Attention

Shri Hem Barua called the attention of the Minister of Finance to the reported loot of a branch of the State Bank of India in Calcutta to the tune of Rupees 4.6 lakhs on 12-12-1969.

The Minister of State for Finance made a statement in regard thereto.

The Minister also laid* on the Table a further statement on the subject.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.25 P.M.)

*Laid at 6.40 P.M.

[P.T.O.]

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of Indian Oil Corporation Limited, Bombay for the year 1968-69.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Bombay for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1968-69.
 - (ii) Annual Report of the National Coal Development Corporation Limited, Ranchi for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1969, (Hindi and English versions) published in Notification No. G.S.R. 2697 in Gazette of India dated the 29th November, 1969, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 8th December, 1969, Rajya Sabha agreed to the amendments made by Lok Sabha on the 1st December, 1969, in the Oaths Bill, 1968.
- (ii) That at its sitting held on the 8th December, 1969, Rajya Sabha passed a motion referring the Medical Termination of Pregnancy Bill, 1969, to a Joint Committee of the Houses consisting of 33 members, 11 members from Rajya Sabha, namely:—
 - (1) Dr. (Mrs.) Mangladevi Talwar
 - (2) Shri Narayan Patra
 - (3) Shrimati Usha Barthakur
 - (4) Shri Krishan Kant
 - (5) Dr. S. Chandrasekhar
 - (6) Shri K. P. Mallikarjunudu
 - (7) Shrimati Bindumati Devi
 - (8) Shri Niranjan Varma
 - (9) Shri G. Gopinathan Nair

(10) Shri S. A. Khaja Mohideen

(11) Shri Mulka Govinda Reddy

and 22 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

(iii) That at its sitting held on the 10th December, 1969, Rajya Sabha agreed without any amendment to the International Monetary Fund and Bank (Amendment) Bill, 1969, passed by Lok Sabha on the 21st November, 1969.

8. Government Bills—Introduced

(1) *The Assam Reorganisation (Meghalaya) Bill, 1969*

The motion for leave to introduce the Bill moved by Shri Vidya Charan Shukla was opposed. The motion was adopted and the Bill was introduced.

(2) *The North-Eastern Council Bill, 1969*

The motion for leave to introduce the Bill moved by Shri Vidya Charan Shukla was opposed. The motion was adopted and the Bill was introduced.

(3) *The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1969*

The motion for leave to introduce the Bill moved by Shri K. K. Shah was opposed. The motion was adopted and the Bill was introduced.

9. Government Bill—Under Consideration

The Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 10th December, 1969, continued.

The following members took part in the debate:—

(1) Shri Krishna Kumar Chatterji

(2) Shri Indrajit Gupta

(3) Shri Vikram Chand Mahajan (*Speech unfinished*)

The discussion was not concluded.

10. Discussions Under Rule 193

(i) Shri Kashi Nath Pandey raised a discussion on the sugar policy.

The following members took part in the debate:—

(1) Shri M. Narayana Reddy

(2) Shri Kommareddi Suryanarayana

(3) Shri N. K. Somani

(4) Shrimati Savitri Shyam

(5) Shri Sharda Nand

[P.T.O.]

- (6) Shri S. Kandappan
- (7) Chaudhuri Randhir Singh
- (8) Shri Sarjoo Pandey
- (9) Shri R. Umanath
- (10) Shri Maharaj Singh Bharti
- (11) Shri S. M. Krishna
- (12) Shri Raghuvir Singh Shastri

Shri Jagjivan Ram replied to the discussion.

(ii) Shri N. P. C. Naidu raised a discussion on the fall in prices of sugarcane and gur resulting in losses to sugarcane growers.

The following members took part in the debate:—

- (1) Shri Tulshidas Jadhav
- (2) Shri N. G. Ranga
- (3) Shri Tayappa Hari Sonavane
- (4) Shri Ramavatar Shastri
- (5) Shri K. Narayana Rao
- (6) Shri Yashpal Singh
- (7) Shri Prakash Vir Shastri
- (8) Shri Chandrika Prasad
- (9) Shri M. Narayana Reddy.

Shri Jagjivan Ram replied to the discussion.

11. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri Shiva Chandra Jha raised a half-an-hour discussion on points arising out of the answer given on the 17th November, 1969 to Starred Question No. 16 regarding proposal for structural changes in the management of the World Bank.

Shri Prakashchand B. Sethi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th December, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Tuesday, December 16, 1969|Agrahayana 25, 1891 (Saka)

No. 343

Obituary Reference

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh; Sarvashri Jagannath Rao Joshi, Era Sezhiyan, R. Umanath, Rabi Ray, Surendranath Dwivedy, Yashwant Singh Kushwah, Shiv Charan Lal and N. G. Ranga made references to the passing away of Shri Girraj Singh Singh, who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri Girraj Saran Singh, Members stood in silence for a short while and thereafter the House was adjourned for the day.

[Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th December, 1969]

S. L. SHAKDHER,
Secretary.

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GMGIPND—LS I—2885 (D) LS—16-12-69—810.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, December 17, 1969|Agrahayana 26, 1891 (Saka)

No. 344

1. Starred Questions

Starred Questions Nos. 631, 633—637 and 639 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 601—630, which were put down on the Order Paper for the 16th December, 1969, were also laid on the Table today, the Lok Sabha having adjourned without taking up questions on the 16th December, 1969.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4201—4219, 4221—4227, 4229—4299, 4301—4335 and 4337—4350 were laid on the Table.

Replies to Unstarred Questions Nos. 4001—4073, 4075—4103 and 4105—4200, which were put down on the Order Paper for the 16th December, 1969, were also laid on the Table today.

A statement by the Minister of Defence correcting the reply given on the 30th April, 1969 to Unstarred Question No. 8182 regarding concessions given to Royal Air Force of U.K. in Nicobar Islands was also laid on the Table.

3. Calling Attention

Shri Ramavatar Shastri called the attention of the Minister of Education and Youth Services to the reported token strike by the teachers and other staff of Patna University.

The Minister of Education and Youth Services made a statement in regard thereto.

[P.T.O.]

4. The Leader of Opposition

The Speaker announced that he had recognised Congress Party (Opposition) as a party and its leader, Dr. Ram Subhag Singh, as the Leader of Opposition.

5. Question of Privilege

Shri T. Ram raised a question of privilege against the Sub-Inspector of Police, Mahishi (Bihar State) regarding the Member's alleged arrest, non-intimation thereof to the Speaker and ill-treatment by the said Sub-Inspector.

The matter was referred to the Committee of Privileges.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-15 P.M.)

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Foreign Exchange Regulation (Amendment) Rules 1969 (Hindi and English versions) published in Notification No. G.S.R. 2643 in Gazette of India dated the 14th November, 1969, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi for the year 1968-69.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report of the Development Council for Manmade Textiles Industry for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (4) A copy of Government Resolution No. F.9(1)|68-O&M dated the 4th November, 1969 (Hindi and English versions) containing decisions of the Government on the recommendations contained in Part II of the Report of the Study Team on the Textile Commissioner's Organisation.

7. Statement Re: Supplementary Demands for Grants (Bihar) For 1969-70.

Shri Prakashchand B. Sethi presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the State of Bihar for 1969-70.

8. Motion for Election to Committee

Shri M. Thirumala Rao moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1970, vice Shri G. G. Swell resigned from the Committee.”

The motion was adopted.

9. Government Bill—Introduced

The Indian Tariff (Amendment) Bill, 1969

The motion for leave to introduce the Bill moved by Shri Bali Ram Bhagat was opposed. The motion was adopted and the Bill was introduced.

10. Government Bill—Under Consideration

The Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 10th December, 1969, continued.

The following members took part in the debate:—

- (1) Shri Vikram Chand Mahajan
- (2) Shri Ganesh Ghosh
- (3) Shri Raghuvir Singh Shastri
- (4) Shri Amrit Nahata
- (5) Shri Prabhu Dayal Himatsingka

Shri Fakhruddin Ali Ahmed replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

On amendment No. 56 to Clause 2 moved by Shri Shiva Chandra Jha, the House divided, Ayes 16; Noes 120. The amendment was accordingly negatived.

Clause 2 was adopted.

Consideration of Clause 3 was taken up but not concluded.

The discussion on the Bill was not concluded.

[P.T.O.]

11. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Forty-third Report of the Business Advisory Committee.

✓ 12. Half-An-Hour Discussion on Matters arising out of Answer to Question

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 26th November, 1969 to Unstarred Question No. 1501 regarding development of Calcutta.

Shri Prakashchand B. Sethi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th December, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Thursday, December 18, 1969|Agrahayana 27, 1891 (Saka)

No. 345

1. Starred Questions

Starred Questions Nos. 661—665 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4351—4412, 4414—4461, 4463—4482, 4484—4500, 4502—4525 and 4527—4550 were laid on the Table.

A statement by the Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation correcting the reply given on the 20th November, 1969 to Unstarred Question No. 679 regarding development of fisheries in Mysore during Fourth Five Year Plan was also laid on the Table.

3. Calling Attention

Shri Vishwa Nath Pandey called the attention of the Minister of External Affairs to the reported unauthorised construction of a Cultural Centre at Trivandrum by the Soviet Embassy.

The Minister of External Affairs made a statement in regard thereto.

4. Question of Privilege

The Speaker withheld his consent to the question of privilege sought to be raised by Sarvashri Nuggeshalli Shivappa, M. L. Sondhi and Kanwar Lal Gupta on the 15th and 17th December, 1969, regarding alleged misleading statement made by the Minister of Education on the 8th December, 1969 about the date and source of his knowledge of the reported disappearance of certain papers from C.S.I.O., Chandigarh.

5. Motion

Shri K. Raghuramaiah moved the following motion:—

“This House resolves that the sentence of imprisonment awarded by this House on the 13th December, 1969 to the persons calling themselves (1) Shri Tarachand C. Shah (2) Shri Krishna

[P.T.O.]

P. Patil and (3) Shri Gulabrao R. Deshmukh for having their own leaflets in the House from the Visitors' Gallery and thereby having committed contempt of the House, be reduced to the imprisonment already undergone and they be released at 4 P.M. today."

The motion was adopted.

6. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Employees' Provident Funds (Fifth Amendment) Scheme, 1969, published in Notification No. G.S.R. 2686 in Gazette of India dated the 29th November, 1969, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.

✓ (2) A copy of the Report of the Committee on Distribution of Income and Levels of Living—Part II—Changes in Levels of Living.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th December, 1969, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill, 1968, up to the last day of the Seventy-first Session of Rajya Sabha.

8. Report of Committee on Absence of Members

Seth Achal Singh presented the Twelfth Report of the Committee on Absence of Members from the Sittings of the House.

9. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri D. Basumatari presented the Third Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Department of Social Welfare-Post-Matric Scholarship Scheme for Scheduled Caste and Scheduled Tribe Students for Studies in India.

10. Statement by Minister

The Minister of State for Labour, Employment and Rehabilitation laid on the Table a statement on the situation created by the continued strike of 40,000 engineering workers of Jamshedpur.

11. Motion Re: Forty-Third Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

"That this House do agree with the Forty-third Report of the Business Advisory Committee presented to the House on the 17th December, 1969."

The motion was adopted.

✓ 12. **Government Bill—Passed**

The Monopolies and Restrictive Trade Practices Bill, 1969, as passed by
Rajya Sabha

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha,
continued.

On amendment No. 34 to Clause 3 moved by Shri M. R. Masani, the
House divided, Ayes 26; Noes 55. The amendment was accordingly
negated.

Clauses 3 and 4 were adopted.

On amendment No. 234 to Clause 5 moved by Shri N. K. Somani,
the House divided, Ayes 17; Noes 67. The amendment was accordingly
negated.

Clause 5 was adopted.

On amendment No. 78 to Clause 6 moved by Shri Chiva Chandra
Jha, the House divided, Ayes 7; Noes 73. The amendment was accord-
ingly negated.

On amendment No. 47 to Clause 6 moved by Shri Deven Sen, the
House divided, Ayes 22; Noes 70. The amendment was accordingly
negated.

Clause 6 was adopted.

On amendment No. 175 to Clause 7 moved by Shri Ramavatar
Shastri, the House divided, Ayes 6; Noes 83. The amendment was ac-
cordingly negated.

Clauses 7 to 19 were adopted.

On amendment No. 80 to Clause 20 moved by Shri Shiva Chandra
Jha, the House divided, Ayes 14; Noes 101. The amendment was ac-
cordingly negated.

Clauses 20 and 21 were adopted.

The remaining Clauses, the Enacting Formula and the Long Title
were disposed of under guillotine as follows:—

Clauses 22 to 67 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

That motion that the Bill be passed was moved by Shri Fakhruddin
Ali Ahmed.

The following members took part in the debate:—

- (1) Shri Prabhu Dayal Himatsingka
- (2) Shri D. N. Patodia
- (3) Shri S. S. Kothari
- (4) Shri Shiva Chandra Jha
- (5) Shri Samarendra Kundu
- (6) Shri Syed Ahmed Aga
- (7) Shri Kanwar Lal Gupta

(8) Shri Chandrika Prasad

(9) Shri Fakhruddin Ali Ahmed

The motion was adopted and the Bill was passed.

***13. Statutory Resolution**

Shri Kanwar Lal Gupta moved the following Resolution:—

“This House disapproves of the Foreign Exchange Regulation (Amendment) Ordinance, 1969 (Ordinance No. 9 of 1969) promulgated by the President on the 13th November, 1969.”

***14. Government Bill—Under Consideration**

The Foreign Exchange Regulation (Amendment) Bill, 1969

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The following members took part in the combined debate on the Resolution (*vide* para 13 above) and the motion for consideration of the Bill:—

- (1) Shri Prabhu Dayal Himatsingka
- (2) Shri K. M. Abraham
- (3) Shri Shiva Chandra Jha

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th December, 1969).

S. L. SHAKDHER,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, December 19, 1969|Agrahayana 28, 1891 (Saka)

No. 346

1. Starred Questions

Starred Questions Nos. 691—693 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4551—4578, 4580—4602, 4604—4646, 4648—4674, 4676—4679, 4681—4722, 4724—4746 and 4748—4750 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Tourism and Civil Aviation regarding revolving tower in Ashoka Hotels Ltd., New Delhi was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Yashwant Singh Kushwah called the attention of the Minister of Defence to the alarming situation arising out of the reported heavy concentration of foreign naval forces in Indian Ocean.

The Minister of Defence Production made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table—

- (1) A copy of the Report of the Uneconomic Branch Lines Committee, 1969.
- (2) A copy each of the following papers under sub-section (2) of section 37 of the Air Corporations Act, 1953:—
 - (i) Annual Report of the Air India for the year 1968-69.
 - (ii) Annual Report of the Indian Airlines for the year 1968-69.
- (3) A copy each of the following papers under sub-section (4) of section 15 of the Air Corporations Act, 1953:—
 - (i) Certified Accounts of the Air India for the year 1968-69 together with the Audit Report thereon.

[P.T.O.]

- (ii) Certified Accounts of the Indian Airlines for the year 1968-69 together with the Audit Report thereon.
- (4) A copy of the Report on the working of the Commission of Railway Safety for the year 1967-68.
- (5) A copy of the Annual Report for the year 1968-69 on the working of the Seamen's Provident Fund Scheme, 1966.
- (6) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Twentieth Amendment Regulations, 1969, published in Notification No. G.S.R. 2714 in Gazette of India dated the 6th December, 1969.
 - (ii) The Indian Police Service (Fixation of Cadre-Strength) Tenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2715 in Gazette of India dated the 6th December, 1969.
 - (iii) G.S.R. 2716 published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2027 dated the 23rd November, 1968.
 - (iv) G.S.R. 2717 published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2026 dated the 23rd November, 1968.
 - (v) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2718 in Gazette of India dated the 6th December, 1969.
 - (vi) The Seventeenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2719 in Gazette of India dated the 6th December, 1969.
 - (vii) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2720 in Gazette of India dated the 6th December, 1969.

6. Minutes of Committee on Private Members' Bills and Resolutions— Laid on the Table

Minutes of Fifty-fifth to Fifty-seventh Sitzings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th December, 1969, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-third Amendment) Bill, 1969, passed by Lok Sabha on the 9th December, 1969.

8. Government Bill—Introduced

The Contingency Fund of India (Amendment) Bill, 1969

The motion for leave to introduce the Bill moved by Shri Prakashchand B. Sethi was opposed. The motion was adopted and the Bill was introduced.

*9. Statutory Resolution—Withdrawn

Discussion on the following Resolution moved by Shri Kanwar Lal Gupta on the 18th December, 1969, continued:—

“This House disapproves of the Foreign Exchange Regulation (Amendment) Ordinance, 1969 (Ordinance No. 9 of 1969) promulgated by the President on the 13th November, 1969.”

The Resolution was withdrawn by leave of the House after discussion as indicated under para 10 below.

10. Government Bill—Passed

The Foreign Exchange Regulation (Amendment) Bill, 1969

Combined discussion on the motion for consideration of the Bill moved on the 18th December, 1969 and the Resolution (*vide* para 9 above) continued.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri S. M. Banerjee
- (3) Shri Narendrasingh Mahida
- (4) Shri S. M. Krishna
- (5) Shri S. S. Kothari

Shri Prakashchand B. Sethi replied to the debate.

Shri Kanwar Lal Gupta spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

11. Supplementary Demands for Grants (Railways) for 1969-70.

Discussion on the Supplementary Demands for Grants Nos. 2 and 15 in respect of the Budget (Railways) for 1969-70, commenced.

Twenty-five cut motions were moved.

The discussion was not concluded.

*Discussed together.

[P.T.O.]

12. Motion Re: Fifty-Sixth Report of Committee on Private Members' Bills and Resolutions

Shri Tridib Chaudhuri moved the following motion:—

“That this House do agree with the Fifty-sixth, Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th December, 1969.”

The motion was adopted.

13. Private Members' Bills—Introduced

- (1) The Code of Criminal Procedure (Amendment) Bill, 1969 (*Amendment of section 423*) by Shri M. Narayana Reddy.
- (2) The Drugs and Cosmetics (Amendment) Bill, 1969 (*Substitution of sections 13 and 27*) by Shri N. K. P. Salve.
- (3) The Constitution (Amendment) Bill, 1969 (*Amendment of article 256*) by Shri N. K. P. Salve.
- (4) The Constitution (Amendment) Bill, 1969 (*Amendment of Preamble and article 1, etc.*) by Shri Krishna Dev Tripathi.
- (5) The Industrial Disputes (Amendment) Bill, 1969 (*Substitution of section 17A*) by Shri Samarendra Kundu.

14. Private Member's Bill—Withdrawn

The Constitution (Amendment) Bill, 1969 (Amendment of articles 75 and 164) by Shri Kanwar Lal Gupta.

Discussion on the motion for consideration of the Bill moved by Shri Kanwar Lal Gupta on the 5th December, 1969, continued.

Shri Mohammad Yunus Saleem took part in the debate.

Shri Kanwar Lal Gupta replied to the debate.

The Bill was withdrawn by leave of the House.

15. Private Member's Bill—Passed

The Enlargement of the Appellate (Criminal) Jurisdiction of the Supreme Court Bill, 1968 by Shri Anand Narain Mulla, as reported by Select Committee.

The motion for consideration of the Bill, as reported by Select Committee, was moved by Shri Anand Narain Mulla.

The following members took part in the debate:—

- (1) Chaudhuri Randhir Singh
- (2) Shri Prabhu Dayal Himatsingka
- (3) Shri Ram Sewak Yadav
- (4) Shri G. Viswanathan
- (5) Shri Tenneti Viswanatham
- (6) Shri K. Narayana Rao
- (7) Shri Srinibas Mishra

- (8) Shri Shiva Chandra Jha
- (9) Shri Mohammad Yunus Saleem

Shri Anand Narain Mulla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted

The motion that the Bill, as reported by Select Committee, be passed was moved by Shri Anand Narain Mulla.

The motion was adopted and the Bill, as reported by Select Committee, was passed.

16. Private Member's Bill—under Consideration

✓ *The Constitution (Amendment Bill, 1969 (Amendment of articles 32 and 226) by Shri Tenneti Viswanatham.*

The motion for consideration of the Bill was moved by Shri Tenneti Viswanatham.

The following members took part in the debate:—

- (1) Shri R. D. Bhandare
- (2) Shri G. Viswanatham
- (3) Shri S. M. Banerjee
- (4) Shri K. Narayana Rao (*Speech unfinished*)

The discussion was not concluded.

17. Half-an-Hour Discussion on matters arising out of Answer to question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 25th November, 1969 to Starred Question No. 202 regarding management of Bennett Coleman and Co. Ltd.

Shri Fakhruddin Ali Ahmed replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 20th December, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Saturday, December 20, 1969|Agrahayana 29, 1891 (Saka)

No. 347

1. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 22nd December, 1969.

2. Motion Re: Report of Joint Committee

Shri S. M. Joshi moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to determine the conditions of service of the Comptroller and Auditor General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto upto the 1st day of the Monsoon Session (1970).”

The motion was adopted.

3. Supplementary Demands for Grants (Railways) for 1969-70.

Discussion on the Supplementary Demands for Grants Nos. 2 and 15 in respect of the Budget (Railways) for 1969-70 continued and was concluded.

On cut motion No. 54 moved by Shri Nath Pai on the 19th December, 1969, the House divided, Ayes 35; Noes 66. The cut motion was accordingly negatived.

The other cut motions moved on the 19th December, 1969, were also negatived.

All the Supplementary Demands for Grants in respect of the Budget (Railways) for 1969-70 as shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1969-70, were voted in full.

4. Government Bill—Introduced

The Appropriation (Railways) No. 5 Bill, 1969.

5. Government Bill—Passed

The Appropriation (Railways) No. 5 Bill, 1969.

The motion for consideration of the Bill was moved by Shri Rohanlal Chaturvedi.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rohanlal Chaturvedi.

The motion was adopted and the Bill was passed.

6. Demands for Excess Grants (General) for 1967-68

Discussion on the Demands for Excess Grants Nos. 1, 4, 5, 8, 21, 26, 38, 51, 52, 60, 71, 83, 95, 100, 117, 125 and 128 in respect of the Budget (General) for 1967-68, commenced and was concluded.

All the Demands for Excess Grants in respect of the Budget (General) for 1967-68 as shown under column 3 of the printed List of Demands for Excess Grants (General) for 1967-68, were voted in full.

7. Government Bill—Introduced

The Appropriation (No. 5) Bill, 1969.

8. Government Bill—Passed

The Appropriation (No. 5) Bill, 1969.

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

9. Supplementary Demands for Grants (General) for 1969-70.

Discussion on the Supplementary Demands for Grants Nos. 14, 51, 58, 67, 88, 96, 100, 101, 110, 112 and 124 in respect of the Budget (General) for 1969-70, commenced and was concluded.

Forty-seven cut motions were moved and negatived.

All the Supplementary Demands for Grants in respect of the Budget (General) for 1969-70, as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1969-70, were voted in full.

10. Government Bill—Introduced

The Appropriation (No. 6) Bill, 1969.

11. Government Bill—Passed

The Appropriation (No. 6) Bill, 1969.

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.
The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

12. Supplementary Demands for Grants (Manipur) for 1969-70

All the Supplementary Demands for Grants Nos. 1, 10, 13, 15, 16, 17, 19, 22, 34 and 41 in respect of the Budget (Manipur) for 1969-70 as shown under column 3 of the printed List of Supplementary Demands for Grants (Manipur) for 1969-70, were submitted to the vote of the House and voted in full.

13. Government Bill—Introduced

The Manipur Appropriation Bill, 1969.

14. Government Bill—Passed

The Manipur Appropriation Bill, 1969.

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

Table motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

15. Supplementary Demands for Grants (Bihar) for 1969-70

Discussion on the Supplementary Demands for Grants Nos. 2 to 4, 6, 9 to 13, 15 to 22, 25, 28, 30 to 32, 35 to 40, 42, 43 and 46 in respect of the Budget (Bihar) for 1969-70 commenced and was concluded.

Ten cut motions were moved and negatived.

All the Supplementary Demands for Grants in respect of the Budget (Bihar) for 1969-70 as shown under column 3 of the printed List of Supplementary Demands for Grants (Bihar) for 1969-70, were voted in full.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd December, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

(BULLETIN—PART I (Brief Record of Proceedings))

Monday, December 22, 1969 | Pausa 1, 1891 (Saka)

No. 348

1. Starred Questions

Starred Questions Nos. 721, 724—729, 732 and 733 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4751—4950 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Home Affairs regarding clash in Village Amarpur Diyara, Thana Baxar (Bihar) was orally answered and supplementaries were also answered thereon.

4. Question of Privilege

Shri Madhu Limaye raised a question of privilege regarding alleged misrepresentation by All India Radio of Lok Sabha proceedings on the 3rd December, 1969, relating to the personal explanation of Shri R. K. Birla.

The Minister of Information and Broadcasting and Communications expressed regret. In view of that the matter was treated as closed.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1968-69, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (2) A copy of Notification No. S.O. 4727 published in Gazette of India dated the 29th November, 1969, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

[P.T.O.]

- (a) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1968-69.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Fertilizer, Corporation of India Limited, New Delhi, for the year 1968-69.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 2468 (Hindi version) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.
 - (ii) G.S.R. 2637 published in Gazette of India dated the 15th November, 1969 (English version) and the 13th December, 1969 (Hindi version) together with explanatory memoranda.
 - (iii) G.S.R. 2696 published in Gazette of India dated the 29th November, 1969 (English version) and the 13th December, 1969 (Hindi version) together with explanatory memoranda.
 - (iv) The Passengers (Non-Tourist) Baggage (Third Amendment Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 2728 in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.
 - (v) G.S.R. 2729 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969.
- (5) A copy of Notification No. G.S.R. 2660 published in Gazette of India dated the 22nd November, 1969 (English version) and the 13th December, 1969 (Hindi version) issued under the Central Excise Rules, 1944 together with explanatory memoranda.
- (6) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:—
 - (i) Ninteenth Report of the Union Public Service Commission for the period 1st April, 1968 to 31st March, 1969.
 - (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in the cases referred to in para 33 of the above Report.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (6) above.

(Lok Sabha adjourned at 1-05 P. M. and re-assembled at 1-40 P. M.)

6. Minutes of Committee on absence of Members—Laid on the Table

The Minutes of the Twelfth sitting of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

7. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|--|---|
| (1) Shri J. Rameshwar Rao | 17th November to 5th December, 1969
(Ninth Session) |
| (2) Shri Brijraj Singh-Kotah | 17th November to 10th December, 1969
(Ninth Session) |
| (3) Shri K. Hanumanthaiya | 17th November to 17th December, 1969
(Ninth Session) |
| (4) H.H. Maharaja Brijendra Singh of Bharatpur | 4th to 24th December, 1969 (Ninth Session) |

8. Report of Committee on Public Undertakings

Shri M. B. Rana presented the Fifty-third Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in their Fifth Report on contract entered into by State Trading Corporation of India Ltd. with M/s Oval Industries, Inc., New York for Import of Sulphur.

9. Statement by Minister

The Minister of Industrial Development, Internal Trade and Company Affairs made a statement regarding cement decontrol.

10. Government Bill—Introduced

The Bihar Appropriation Bill, 1969.

11. Government Bills—Passed

(i) *The Bihar Appropriation Bill, 1969*

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The following members took part in the debate:—

- (1) Shri Kameshwar Singh
- (2) Shri Bhogendra Jha
- (3) Shri Lakhan Lal Kapoor
- (4) Shri Beni Shanker Sharma
- (5) Shri Shiva Chandra Jha
- (6) Shri Ramavatar Shastri
- (7) Shri Jyotirmoy Bosu
- (8) Shri Prabhu Dayal Himatsingka
- (9) Shri N. G. Ranga

Shri Prakashchand B. Sethi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

[P.T.O.]

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

✓ (ii) *The Indian Tariff (Amendment) Bill, 1969*

The motion for consideration of the Bill was moved by Chowdhary Ram Sewak.

The following members took part in the debate:—

- (1) Shri Prabhu Dayal Himatsingka
- (2) Shri S. S. Kothari
- (3) Shri Narendra Singh Mahida
- (4) Shri J. M. Lobo Prabhu
- (5) Shri Biswanarayan Shastri
- (6) Shri S. K. Sambandhan
- (7) Shri Jyotirmoy Bosu
- (8) Shri Srinibas Mishra
- (9) Shri J. M. Biswas
- (10) Shri Maddi Sudarsanam
- (11) Shri Shiva Chandra Jha
- (12) Shri Beni Shanker Sharma

Chowdhary Ram Sewak replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Chowdhary Ram Sewak.

The following members took part in the debate:—

- (1) Shri D. K. Kunte
- (2) Shri S. M. Krishna
- (3) Shri Ramavatar Shastri

The motion was adopted and the Bill was passed.

*12. Presentation of Petition

Shri Rabi Ray presented a petition signed by Shri Surendra Vikram and others regarding demands of students and youth.

13. Government Bill—Under Consideration

The Assam Reorganisation (Meghalaya) Bill, 1969

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Sarvashri Shri Chand Goyal, Hem Barua and Om Prakash Tyagi, were negatived.

Two amendments for reference of the Bill to Select Committee, moved by Sarvashri Prakash Vir Shastri and Shri Chand Goyal, were negatived.

The following members took part in the debate:—

- (1) Shri Shri Chand Goyal
- (2) Shri Prakash Vir Shastri
- (3) Shri Liladhar Kotoki
- (4) Shri Om Prakash Tyagi
- (5) Shri Bal Raj Madhok
- (6) Shri Dhireswar Kalita
- (7) Shri Chintamani Panigrahi
- (8) Shri Prabhu Dayal Himatsingka
- (9) Shri J. M. Lobo Prabhu
- (10) Shri E. K. Nayanar
- (11) Shri V. Krishnamoorthi
- (12) Shri Bedabrata Rarua
- (13) Shri George Fernandes
- (14) Shri Kartik Oraon
- (15) Shri Tenneti Viswanatham
- (16) Shri Hem Barua

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Consideration of Clause 2 was taken up but not concluded.

The discussion on the Bill was not concluded.

14. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri D. N. Patodia raised a half-an-hour discussion on points arising out of the answer given on the 17th November, 1969 to Unstarred Question No. 35 regarding changes in the L.I.C. premium rates.

Shri R. K. Khadilkar replied to the discussion.

*Presented at 2-55 P. M.

[P.T.O.]

15. Intimations Re: Arrest of Members

The Chairman informed the House of four communications dated the 22nd December, 1969, from the Sub-Divisional Magistrate, New Delhi, to the Speaker intimating that—

- (i) Sarvashri Janeshwar Misra and J. H. Patel, Members, Lok Sabha were arrested under Section 188 of the Indian Penal Code today at 3 P. M. from Parliament Street for violating the prohibitory orders promulgated under Section 144 of the Code of Criminal Procedure in that area.
- (ii) Sarvashri Arjun Singh Bhadoria and Madhu Limaye, Members, Lok Sabha, were arrested under Section 188 of the Indian Penal Code today at 3.45 P.M. from in front of the Parliament House for violating the prohibitory orders promulgated under Section 144 of the Code of Criminal Procedure in that area.

The above Members were brought to Police Station, Parliament Street and were later produced before a Magistrate.

(Lok Sabha adjourned till 11 A. M. on Tuesday, the 23rd December, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, December 23, 1969|Pausa 2, 1891 (Saka)

No. 349

Obituary Reference

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh, Sarvashri N. G. Ranga, Bal Raj Madhok, H. N. Mukerjee, R. Umanath, Rabi Ray, Surendranath Dwivedy, Era Sezhiyan, Raghuvir Singh Shastri, Yashwant Singh Kushwah, M. Muhammad Ismail, Tenneti Viswanatham, Dr. Karni Singh and Dr. V. K. R. V. Rao made references to the passing away of Shri Diwan Chand Sharma, who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri Diwan Chand Sharma, Members stood in silence for a short while and thereafter the House was adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th December, 1969)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, December 24, 1969|Pausa 3, 1891 (Saka)

No. 350

1. Tribute to Mahatma Gandhi

The Speaker placed before the House the following Resolution paying tribute to Mahatma Gandhi:—

“That this House, on the occasion of the Centenary Year of Mahatma Gandhi,

pays its respectful tribute to the memory of the Father of the Nation, who led the country to Swarajya by non-violent means, who infused a new spirit into the masses, who uplifted the teeming millions of the oppressed and the down-trodden, who awakened the national conscience of the people, and who inspired the people with a spirit of dedication and service;

places on record its deep gratitude to that apostle of ahimsa who crusaded for peace, justice and equality and gave to the strife-ridden world the message of universal brother-hood and humanism; and

rededicates itself to promote the high ideals of truth, non-violence and service to the nation and to Humanity, for which the Mahatma lived and sacrificed his life.”

The Resolution was adopted by the House with Members standing in their places.

2. Starred Questions

The Question Hour having been dispensed with, replies to Starred Questions Nos. 781—810 were laid on the Table.

Replies to Starred Questions Nos. 751—780 which were put down on the Order Paper for the 23rd December, 1969, were also laid on the Table today, the Lok Sabha having adjourned without taking up Questions on the 23rd December, 1969.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 5151—5272 were laid on the Table.

Replies to Unstarred Questions Nos. 4951—5150 which were put down on the Order Paper for the 23rd December, 1969 were also laid on the Table.

A statement by the Minister of Foreign Trade correcting the reply given on the 19th November, 1969 to Unstarred Question No. 404 regarding trade agreements with foreign countries was also laid on the Table.

4. Short Notice Questions

Short Notice Questions Nos. 6, 7 and 8 addressed to the Minister of Foreign Trade regarding India's Exports, to the Minister of Home Affairs regarding Chandigarh Issue and to the Minister of Education and Youth Services regarding disbandment of National Fitness Corps, respectively, were orally answered and supplementaries were also answered thereon.

5. Calling Attention

Shri R. Umanath called the attention of the Minister of Education and Youth Services to the serious situation arising out of the reported resignation of two more Directors of research laboratories under the Council of Scientific and Industrial Research.

The Minister of Education and Youth Services made a statement in regard thereto.

6. Apology by Sub-Divisional Magistrate New Delhi for sending incorrect information re. arrest of Members

The Deputy Speaker informed the House of a communication dated the 23rd December, 1969, from the Sub-Divisional Magistrate, Parliament Street, New Delhi to the Speaker, tendering an unqualified apology for having furnished incorrect information in the previous communications dated the 22nd December, 1969 that Sarvashri J. H. Patel, Janeshwar Misra, Madhu Limaye and Arjun Singh Bhadoria, Members, Lok Sabha, who were arrested on the 22nd December, 1969, were produced before a Magistrate the fact being that they were actually produced much later.

7. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 2707 published in Gazette of India dated the 6th December, 1969 declaring M/s Bangalore Cantonment Rama Vilas Nidhi Ltd. to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi for the Year 1968-69.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (ii) A statement showing reasons for delay in laying the above Accounts.
- (4) A statement correcting the answer given on the 31st July, 1969 to Unstarred Question No. 1585 by Shri Sheo Narain regarding film directed by a producer of T.V. Centre.
- (5) A copy of the Cinematograph (Censorship) Fifth Amendment Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 2536 in Gazette of India dated the 1st November, 1969, under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (6) A copy of the Report of the Commission of Inquiry on Ganges Water Pollution.
- (7) A copy of the Report of the Experts' Committee constituted by the Government of India to study and report on the Techno-Economic feasibility of locating additional refining capacity in Assam.
- (8) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1968-69.
- (ii) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:—
- | | | |
|--|--|------------------------|
| (i) Supplementary Statement No. II. | | Eighth Session, 1969. |
| (ii) Supplementary Statement No. XII. | | Seventh Session, 1969. |
| (iii) Supplementary Statement No. VIII. | | Sixth Session, 1968. |
| (iv) Supplementary Statement No. XV. | | Fifth Session, 1968. |
| (v) Supplementary Statement XXI. | | Fourth Session, 1968. |
| (vi) Supplementary Statement No. XVI. | | Third Session, 1967. |
| (vii) Supplementary Statement No. XXIII. | | Second Session, 1967. |
- (10) (i) A copy of Notification No. G.S.R. 1466 published in Gazette of India dated the 21st June, 1969 declaring M.S.

Ranipet Dinasekhara Nidhi Ltd. Arcot, Madras to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956.

(ii) A statement showing reasons for delay in laying the above Notification.

(11) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—

(i) G.S.R. 2273 (Hindi version) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.

(ii) G.S.R. 2730 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.

(iii) G.S.R. 2732, G.S.R. 2733 and G.S.R. 2734 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.

(iv) G.S.R. 2751 (Hindi and English versions) published in Gazette of India dated the 13th December, 1969 together with an explanatory memorandum.

(12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Export Drawback (General) Forty-second Amendment Rules, 1969, published in Notification No. G.S.R. 2749 in Gazette of India dated the 13th December, 1969.

(ii) The Customs and Central Excise Duties Export Drawback (General) Forty-third Amendment Rules, 1969, published in Notification No. G.S.R. 2750 in Gazette of India dated the 13th December, 1969.

(13) A copy of Notification No. G.S.R. 2752 (Hindi and English versions) published in Gazette of India dated the 10th December, 1969, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

(14) A copy of Notification No. R.B.I. 1 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969 making certain amendment to the Reserve Bank of India (Note Refund) Rules, 1935, under proviso to section 28 of the Reserve Bank of India Act, 1934.

(15) A copy of the Press Consultative Committee Rules, 1969 (Hindi and English versions) published in Notification No. S.O. 4232 in Gazette of India dated the 17th October, 1969, under sub-section (4) of section 8 of the Criminal and Election Laws Amendment Act, 1969.

(16) A copy of the Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1969, published in Notification No. G.S.R. 1974 (English version) and G.S.R. 1875 (Hindi version) in Gazette of India dated the 14th August, 1969, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

- (17) A copy of the Annual Report of the National Cooperative Development Corporation for the year 1968-69, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.
- (18) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Cotton Control (Amendment) Order, 1969 published in Notification No. S.O. 3915 (Hindi version) and S.O. 3916 (English version) in Gazette of India dated the 27th September, 1969.
 - (ii) S.O. 4365 (English version) and S.O. 4366 (Hindi version) published in Gazette of India dated the 1st November, 1969 making certain amendment to Notification No. S.R.O. 1317 dated the 9th June, 1956.
- (19) A copy of the Cardamom (Licensing and Registration) Second Amendment Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2421 in Gazette of India dated the 18th October, 1969, under sub-section (3) of section 33 of the Cardamom Act, 1965.
- (20) A copy of the Annual Report of the Coffee Board for the year 1968-69.

8. Papers relating to Estimates Committee

Shri M. Thirumala Rao laid on the Table five statements showing replies to the recommendations of the Estimates Committee, which were not furnished by Government in time for inclusion in the relevant Action Taken Reports.

9. Minutes of Committee on Petitions—laid on the Table

The Minutes of the Fortyeighth to Fifty-fifth sittings of Committee on Petitions were laid on the Table.

10. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 22nd December, 1969, Rajya Sabha agreed without any amendment to the Salaries and Allowances of Ministers (Amendment) Bill, 1969, passed by Lok Sabha on the 24th November, 1969.
- (ii) That at its sitting held on the 22nd December, 1969, Rajya Sabha agreed without any amendment to the Foreign Exchange Regulation (Amendment) Bill, 1969, passed by Lok Sabha on the 19th December, 1969.
- (iii) That at its sitting held on the 22nd December, 1969, Rajya Sabha agreed without any amendment to the Bihar Land Reforms Laws (Regulating Mines and Minerals) Validation Bill, 1969, passed by Lok Sabha on the 13th December, 1969.

11. Intimation Re: Conviction and Release of Members

The Deputy Speaker informed the House of four identical communications, dated the 23rd December, 1969, from the Judicial Magistrates, New Delhi, to the Speaker intimating that Sarvashri Madhu Limaye,

J. H. Patel, Janeshwar Misra and Arjun Singh Bhadoria, Members, Lok Sabha, were tried at New Delhi Courts before the Judicial Magistrate, New Delhi, on a charge under Section 188 of the Indian Penal Code and that they were found guilty of an offence under Section 188 of the Indian Penal Code and were sentenced to imprisonment till the rising of the Court on the 23rd December, 1969. The said Members were released after the expiry of the sentence.

12. Reports of Estimates Committee

Shri M. Thirumala Rao presented the following Reports of the Estimates Committee:—

- (1) Ninety-sixth Report on action taken by Government on the recommendations contained in the First Report of the Estimates Committee on the Ministry of Information and Broadcasting—Film Institute of India, Poona.
- (2) Ninety-ninth Report on action taken by Government on the recommendations contained in the Forty-third Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Fisheries Development.

13. Report of Committee on Petitions

Dr. (Mrs.) Maitreyee Bose presented the Sixth Report of the Committee on Petitions.

14. Presentation of Petition

Shri R. Umanath presented a petition signed by Shri Shibdas Mukerjee and others regarding the Banking Laws (Application to Cooperative Societies) Act, 1965.

15. Statement by Minister

The Minister of State for Steel and Heavy Engineering made a statement correcting the answer given on the 16th December, 1969 to Starred Question No. 621 by Shri P. K. Vasudevan Nair regarding setting up of a Pig Iron Plant at Goa.

16. Statement Under Direction 115

Shri Jyotirmoy Bosu made a statement regarding certain information given by the Minister of Railways on the 25th November, 1969 in answer to Unstarred Question No. 1235 about display of notices of sleeping and sitting capacity in railway compartments.

The Deputy Minister of Railways laid on the Table a statement in reply thereto.

17. Personal Explanations under Rule 357

(i) Shri Madhu Limaye made a personal explanation regarding the proceedings of the House on the 2nd December, 1969, about the loss of the letter written by him to the Minister of Industrial Development, Internal Trade and Company Affairs.

(ii) Shri K. Lakkappa made a personal explanation regarding certain incident which took place in the House on the 22nd December, 1969.

18. Motion Re: Select Committee

Shri Tennai Viswanatham moved the following motion:—

“That this House do appoint Shri Beni Shanker Sharma to the Select Committee on the Bill further to amend the Income-tax Act, 1961 the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 *vice* Shri Brij Bhushan Lal resigned.”

The motion was adopted.

19. Government Bill—Withdrawn

The Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Amendment Bill, 1967

The motion for leave to withdraw the Bill moved by Chowdhary Ram Sewak was opposed. The motion was adopted and the Bill was withdrawn by leave of the House.

20. Government Bill—Introduced

The Customs Tariff Bill, 1969

The motion for leave to introduce the Bill moved by Shri Bai Ram Bhagat was opposed. The motion was adopted and the Bill was introduced.

21. Government Bill—Passed

The Assam Reorganisation (Meghalaya) Bill, 1969

Clause-by-clause consideration of the Bill continued.

Clauses 2 to 62 were adopted.

On amendment No. 31 to Clause 63, moved by Shri Shiva Chandra Jha, the House divided, Ayes 7; Noes 204. The amendment was accordingly negatived.

Clause 63 and 64 were adopted.

Clause 65 was adopted, as amended.

Clauses 66 to 77 and the First, Second, Third and Fourth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) Dr. Sushila Nayar
- (2) Shri Shivajirao S. Deshmukh
- (3) Shri Surendranath Dwivedy

The motion was adopted and the Bill, as amended, was passed.

22. Government Bill—Motion for Reference to Joint Committee—adopted

The Commissions of Inquiry (Amendment) Bill, 1969

The motion for reference of the Bill to a Joint Committee was moved by Shri Vidya Charan Shukla.

The motion was adopted as follows:—

“That the Bill to amend the Commissions of Inquiry Act, 1952, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri N. C. Chatterjee
- (2) Shri Y. B. Chavan
- (3) H. H. Maharaja Pratap Keshari Deo
- (4) Shri C. T. Dhandapani
- (5) Shri Surendranath Dwivedy
- (6) Shri Hem Raj
- (7) Shri V. N. Jadhav
- (8) Shri Bhogendra Jha
- (9) Shri N. Sreekantan Nair
- (10) Shrimati Sucheta Kripalani
- (11) Shri D. K. Kunte
- (12) Shri Bal Raj Madhok
- (13) Shri Dhuleshwar Meena
- (14) Shri P. Ramamurti
- (15) Shri S. S. Syed
- (16) Shri Gajraj Singh Rao
- (17) Shri Bhola Raut
- (18) Shri Rabi Ray
- (19) Shri R. Dasaratha Rama Reddy
- (20) Shri Bishwanath Roy
- (21) Dr. Sisir Kumar Saha
- (22) Shri N. K. P. Salve
- (23) Shri Shantilal Shah
- (24) Shri Viren Shah
- (25) Shri Biswanarayan Shastri
- (26) Shri S. M. Siddayya
- (27) Shri Sant Bux Singh
- (28) Shri S. Supakar
- (29) Shri P. R. Thakur
- (30) Shri Vidya Charan Shukla, and

15 from Rajya Sabha;

That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.”

✓ 23. Motion Re. Joint Committee on Government Bill—Adopted

The Medical Termination of Pregnancy Bill, 1969

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Dr. S. Chandrasekhar.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the termination of certain pregnancies by registered medical practitioners and for matters connected therewith or incidental thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 8th December, 1969 and communicated to this House on the 10th December, 1969 and do resolve that the following twenty-two members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Vidya Dhar Bajpai
- (2) Shri Gangacharan Dixit
- (3) Shri Ganesh Ghosh
- (4) Shri Kameshwar Singh
- (5) Shri S. Kandappan
- (6) Dr. Karni Singh
- (7) Shri Kinder Lal
- (8) Shri P. Viswambharan
- (9) Shri N. R. Laskar
- (10) Hazi Lutfal Haque
- (11) Shri M. R. Masani
- (12) Shri Mohammad Yusuf
- (13) Shri B. S. Murthy
- (14) Shrimati Shakuntala Nayar
- (15) Dr. Sushila Nayar
- (16) Shri Partap Singh
- (17) Shri Ram Swarup
- (18) Dr. M. Santosham
- (19) Shrimati Tara Sapre
- (20) Shri M. R. Sharma
- (21) Shri Babunath Singh
- (22) Shri Jageshwar Yadav”.

24. Private Member's Resolution—Negatived

Shri J. M. Imam concluded his speech on the following Resolution moved by him on the 28th November 1969:—

“This House takes note of widespread criticism in the country regarding the failure on the part of the Union Food Minister, Shri Jagjivan Ram to file his Income-tax and Wealth-tax returns and also the serious financial irregularities committed by various institutions with which the Union Food Minister is associated and resolves that a Committee of Members of Parliament be appointed to investigate these allegations and make a report to the House.”

Seven amendments were moved by Sarvashri Kanwar Lal Gupta, M. Narayana Reddy, Abdul Ghani Dar, Janeshwar Misra and Vidya Dhar Bajpai.

The following members took part in the debate.

- (1) Shri N. K. P. Salve
- (2) Shri Morarji R. Desai
- (3) Shri Kanwar Lal Gupta
- (4) Shri M. Kamalanathan

- (5) Shri Prakashchand B. Sethi
 [On the motion moved by Dr. Ram Subhag Singh that the debate on the Resolution be adjourned till the next session, the House divided, Ayes 82; Noes 194. The motion was accordingly negatived.]
- (6) Shri Indrajit Gupta
 (7) Shri Madhu Limaye
 (8) Shri J. B. Kripalani
 (9) Shri V. Viswanatha Menon
 (10) Shri Surendranath Dwivedy
 (11) Shri Jagjivan Ram
 (12) Shrimati Indira Gandhi

Shri J. M. Imam replied to the debate.
 All the amendments were negatived.

On the Resolution, the House divided, Ayes 75; Noes 158. The Resolution was accordingly negatived.

25. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 22nd December, 1969, Rajya Sabha agreed to the amendments made by Lok Sabha on the 27th November, 1969, in the Motor Vehicles (Amendment) Bill, 1968.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 5 Bill, 1969, passed by Lok Sabha on the 20th December, 1969.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 1969, passed by Lok Sabha on the 20th December, 1969.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 6) Bill, 1969, passed by Lok Sabha on the 20th December, 1969.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation Bill, 1969, passed by Lok Sabha on the 20th December, 1969.
- (vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Bihar Appropriation Bill, 1969, passed by Lok Sabha on the 22nd December, 1969.
- (vii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Indian Tariff (Amendment) Bill, 1969, passed by Lok Sabha on the 22nd December, 1969.
- (viii) That at its sitting held on the 24th December, 1969, Rajya Sabha agreed without any amendment to the Punjab Legislative Council (Abolition) Bill, 1969, passed by Lok Sabha on the 19th November, 1969.

26. Discussion under Rule 193

Shri N. P. C. Naidu raised a discussion on the instability of prices of oilseeds, especially groundnut, in the country resulting in losses to farmers and burden on consumers. His speech was not concluded.

The discussion was not concluded. The House was adjourned for want of quorum.

(Lok Sabha adjourned *sine die* at 9.55 P.M.)

S. L. SHAKDHER,

Secretary.